#### Public Accounts 330 Committee

*iiplionso* Please sit down. I am not allowing. Don't irritate me. Nothing is going on record.

## न्नाप बैठिये अफजरल साहब । म्राप बैठिये (व्यक्तधान) एक मिनट ग्राप बैठ आइये (व्यक्षधान)

#### Please sit

down. It is not going on record. If what discass anything about any Constitutional post, please bring in a motion, take permission and discuss. Irresponsible statements I am not allowing.

SHRI GURUDAS DAS GUPTA:\*\*

PROF. VIJAY KUMAR MALHO-• TRA:\*\*

## उपसभापति : नाम मत लीजिए (ध्यद्दधान) न ग्रन्छे में सौर र बुरे में (ध्यवधान)

I am not permitting.

PROF. VIJAY KUMAR MALHO-TRA;\*\*

#### SHRI S. JAIPAL REDDY;\*\*

SYED SIBTEY RAZI (Uttar Pradesh) : Madam, we have nothing to do with this. It is between Mr. Laloo Prasad Yadav and the Election Commission. We have to transact our business... (*Interruptions*)...

THE DEPUTY CHAIRMAN: You don't want to hear. You want to defer everything by doing no work. We have business. (Interruptions). Okay, the House is adjourned till 4 o'clock.

The House then adjourned at twenty-seven minutes past twelve of the clock.

#### 4.00 р.м.

The House reassembled at four of the clock,

The Vice-Chairman (Shri MD. Salim) in the Chair

# ..Re: Rescheduling of Final Phase of Elections in Bihar.

SHRI S. JAIPAL REDDY (An-Vice-Chair-Pradesh: Mr. dhra man. Sir. a extraordinary very and unprecedented situation has arise in Bihar. It was on 16th of that elections in Bihar were January notified. Election campaign is supto have been going on for posed ten weeks. I take mercy on the candidates of all parties who not only got broke, but must also have Quite apart from the got exhausted. pitiable plight to which the candihave been redudates of all parties to, they must take note of the ced predicament in which the people of Bihar have been finding themselves. For ten weeks thousands of private trucks and buses have been requisitioned by the election machinery in Bihar, as a consequence of which the transport system in Bihar has broken down. On account of the total breakdown of the transport the prices of essential comsystem. modifies are skyrocketing for no fault of Dr. Manmohan Singh. The prices of essential commodities are skyrocketting elsewhere for larger economic reasons, but in Bihar they skyrocketting are because of the total collapse of the system.

Mr. Vice-Chairman, Sir it is important to note that some of us had been articulating all the apprehensons right since inception. We have been saying that a dark conspiracy has been hatched with a view to allowing the term of the Bihar Assembly expire without holding the elections, with a view to imposing President's Rule in Bihar, and a Constitutional crisis has been that created in Bihar. Can Parliament be a mute spectator to this *tamasha*? This is a tragic *tamash*. This is a comic\_tragic situation. We knew that this would be happening and it has all the elements of a great tragedy and what are the elements

<sup>\*\*</sup>Not recorded.

of a great tragedy? In a great tragedy one would know that a sad thing would happen yet nobody would be in a position to forestall it. While fully knowing about the tragic denouement of a situation we all were helpless in preventing it. Today, when the rescheduling took place, the Election Commission relied upon the Governor's report. I am not a single precedent in the aware of history of free India when a Governor submitted a report to anybody other than the President of India Here is a Governor who has submitted a report to the Election Com-The business of the Govermission. is to submit nor reports to the President of India and the Governor cannot submit reports so long as there is a Chief Minister. There is Constitutional distinction whatno soever between a caretaker Chief Minister and a regular Chief Minister. A Chief Minister is a Chief Minister so long as he is a Chief if the Ruling Minister and Party here has the political moral courage, let it remove Mr. Laloo Yadav as Chief Minister. It does not remove Mr. Laloo Yadav as Chief Minister. As I said earlier, to put it in the famous words of Alexander "They are willing to pope, would Laloo Yadav, but are afraid to strike." That is the reason why these people in collusion with the Election Commission have been playing a huge fraud on the Constitution of India. on the Parliament of India and the People of India. Sir, now, is anybody sure that elections will be completed even by the 31st of this month? Are we so helpless as Members of Parliament? Has the Parliament has been reduced to this helpless status? Cannot the Parliament express its opinion through a resolution? Cannot we all sink our differences and rise to the occasion calling upon the Election Commission to behave?

SHRI VAYALAR RAVI (Kerala): Only you are in trouble.

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SHRI S. JAIPAL REDDY: Various sections of this House may have admired or disagreed with Mr. Seshan on various occasions. But. this is one issue on which no people with a reasonable mind-set can have two opinions. So, let us adopt a resolution, disapproving the rescheduling, and calling upon the Election Commission to complete the elections in Bihar before the 25th.

#### SHRI VAYALAR RAVI: Sir....

THE VICE-CHAIRMAN (SHRI MD. SALIM): Are you yielding, Mr. Jaipal Reddy?

SHRI S. JAIPAL REDDY: No, I am not. I want my good friend Mr. Vayalar Ravi to respond to what I am saying because though he has been in the Congress for so many decades, has an ounce of conscience still left in him. Mr. Vice-Chairman, Sir, I would like to draw your attention to the fact that 88 Assembly segments went to polls on the 11th of this month. After one week, the Election Commission countermanded the elections in four segments. After fifteen days, it countermanded the elections in seven more segments. How long can this review go on? Is the CEC accountable to anybody except to himself? Mr. Seshan, of course, has been conscience-proof. But, is he Constitution of above the India? That is the point. Mr. Vice-Chairman, Sir, I would not like to inflict a long lecture, but the point is, will the people of Bihar be denied the fundamental right to vote? We are all and peaceful for a free and fair polling.

SHRI V. NARAYANASAMY (Pondicherry): Are you for that? I am very happy!

SHRI S. JAIPAL REDDY: Yes. You will have your turn. Today I am speaking not in anger, I am speaking in profound anguish. We are for a peaceful voting. Our Party, you may not agree, claims to stand for the

weaker sections and the minorities in Bihar. It is our self-image. That is our own perception of ourselves. It is the weaker sections and the mino rities who require maintenance of law and order as a pre-requisite for participating in voting. We as a party have a treainendous vested interest in peaceful conduct of poll in Bihar.

SHRI SURINDER KUMAR SINGLA (Punjab): Are you campaigning politically here? What the image is, we will understand in the elections. Elections in other States are completed. ... (Interruptions).

SHRI S. JAIPAL REDDY; Shri Singla is a good friend of mine. I am sure, he is competent enough to rebut my arguments. I am also sure that he has enough conscience to agree with me wherever it pricks him. My point is this: We as a party have a vested interest in the peaceful conduct of poll in Bihar. After all, elections have been held in Bihar for decades. In the first round of Assembly poll held in 1990, as many as 59 people were killed in Bihar-What happened to the first round of poll here now? South Bihar and some parts of Central Bihar, which went to polls in the first round, were to go as part of the last round. What happened? In the name of rescheduling, those became the first round. Why? Because the Election Commission had to set a huge store by the capacity of the Maoist Communist Centre to mischief. unleash But they have not keen able to do much. The second round of elections took place and not much violence broke out. The day before yesterday, that is, on 21.3.95, it was reported that one person was killed. Fortunately, it turned out to be a wrong news. Not even a single perkilled. was What happened son before in 1977, in 1978, 1980, in 1984. in 1985, in 1989 and 1990? Earlier, -when I say, 'earlier', I mean in the pre-1991 phase - the upper castes of Bihar used to prevent the weaker

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sections and the minorities from participating in the polls. Today, they are able to participate in the poll. And we as a party have a vested interest in the empowerment of this class to such a degree as to enable them to participate in the voting. But the Election Commission has one agenda, the agenda of vendetta. The Election Commission is behaving in a whimsical, vindictive, arbitrary, authoritative fashion and all of us have been silent spectators. We will stand self-condemned at the bar of history. It is a moment of signal failure of our system. I am really worried about the Indian State. Parliament is an integral ingredient of the Indian Parliament is integral State. an ingredient of the Indian State. My friends, the Marxist friends, might fall back upon the slogan of Marx that the State would wither away. They never dreamt that States in India would wither away in this fashion. It is withering away. Therefore, I appeal to everybody to rise to the occasion and pass a resolution disapproving of the manner in which the Election Commission has functioned and call upon the Election Commission to see to it that the election schedule is adhered to. I know the ruling party has been a party to a series of crimes that have been committed against the Constitution in this process. Let us forget the past and rise to the occasion. Thank you. Sir.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri Jagdish Prasad Mathur. (Interruptions)...

SHRI JAGESH DESAI (Maharashtra): Can we discuss the conduct of the Election Commissioner? Who is a Constitutional authority? Can we discuss it?

THE VICE-CHAIRMAN (SHRI MD. SALIM): We are not discussing the conduct of the Election Commissioner.

SHRI JAGESH DESAI): Then what is it?

SHRI S. JAIPAL REDDY; We can. Why can't we discuss it? Why can't we?

SHRI JAGESH DESAI: You can bring a Motion if you want. But you can't discuss it. Sir, I want your ruling.

SHRIMATI SARALA MAHESHWARI (West Bengal): Why can't we discus:,?

SHRI JAGESH DESAI: I want your ruling, Mr. Vice-Chairman..., (Inter-ruptions) ...

THE VICE-CHAIRMAN (SHRI MD. SALIM): Okay, Mr. Desai, please sit down. I have asked Mr. J. P. Mathur to speak.

SHRI VAYALAR RAVI: I want your ruling, Sir. You hear my point of order.

THE VICE-CHAIRMAN (SHRI MD. SALIM): There cannot be a point of order.... (*Interruptions*)... I have asked Mr. J. P. Mathur to speak (*Interruptions*).

SHRI VAYALAR RAVI: You cannot rule out a point of order. You are in the Chair. (*Interruptions*). You hear my point *of* order.

THE VICE-CHAIRMAN (SHRI MD. SALIM): No debate is going on. You cannot have a point of order like that. When we are *not* discussing anything.

SHRI DIPANKAR MUKHERJEE (West Bengal): You cannot question the Chair.

THE VICE-CHAIRMAN (SHRI MD. SALIM): There is no debate going on. You cannot have a point of order.

SHRI VAYALAR RAVI: Under what rule is this debate taking place?

THE VICE-CHAIRMAN (SHRI MD. SALIM): There is no debate.

SHRI VAYALAR RAVI: Then what is it that is going on?

THE VICE-CHAIRMAN (SHRI *MD.* SALIM): Please sit down. Please sit down... (*Interruptions*).

AN HON. MEMBER: Mr. Vayalar Ravi cannot question the Chair.

THE VICE-CHAIRMAN (SHRI *MD*, SALIM): All of you cannot speak simultaneously. Nothing will go on record.

THE VICE-CHAIRMAN (SHRI MD. SALIM): I have identified Mr. J. P. Mathur. (Interruptions) Please sit down, Mr. Narayanasamy. Mr. Vayalar Ravi, please sit down.

SHRI VAYALAR RAVI. I am on a point of order. (Interruptions) You give your ruling. (Interruptions)

THE VICE-CHAIRMAN (SHRI MD. SALIM): You cannot say like this. Please sit down. (*Interruptions*) Mr. Gopalsamy, will you please sit down?

SHRI V. GOPALASMY: He cannot dictate to the Chair. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI MD. SALIM): I will not allow all this.

SHRI VAYALAR RAVI: You must give your ruling.

THE VICE-CHAIRMAN (SHRI MD. SALIM); You cannot comple me to give a ruling. You cannot behave like this in the House, Mr. Ravi. T. will allow you if you want to say something, but you cannot browbeat the Chair. Please sit down. (Interruptions) I will satisfy him. Please sit down. (Interruptions)

SHRI JAGESH DESAI: Sir, you give your ruling on this because, if they want, they can bring a motion

against the Chief Election Commissioner. But they cannot discuss the. conduct of the Chief Election Commissioner in the House. (Interruptions) You bring a motion, but you cannot discuss the conduct of the Chief Election Commissioner. (Interruptions)

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Desai, during the Zero Hour, the" Members were agitated regarding the postponement of tht. election. They wanted to make certain points, but because of ' the pandemonium in the House. we could not allow them and we adjourned the House till 4 o'clock. When we re-assembled, I allowed Mr-Jaipal Reddy to make the point that he wanted to make during the Zero Hour. Then, Mr. J. P. Mathur was identified. You cannot raise a point of order because we are not discussing any substantive matter on any motion. There is no motion pending with us.

SHRI JAGESH DESAI: My humble submission is. •.

THE VICE-CHAIRMAN (SHRI MD. SALIM): You also wanted to speak. You also raised your hand.

SHRI. JAGESH DESAI: No, no. I wanted to say that we cannot discuss the conduct of the Chief Election Commissioner. (*Interruptions*) They are discussing that.

THE VICE-CHAIRMAN (SHRI MD, SALIM): We are not discussing the conduct of the Election Commission. The Election Commission itself is a constitutional body. Now, Mr. J. P. Mathur. (Interruptions)

SHRI JAGESH DESAI: I will walk out in protest if you do not give

your ruling. Sir. (Interruptions) He is discussing the conduct of the Chief Election, Commissioner. That cannot be discussed. (Interruptions)

THE VICE-CHAIRMAN (SHRI MD. SALIM): I can allow a Member to make his point if he is agitated. (*Interruptions*) *if* they want to make a point, I am giving an opportunity.

SHRI VAYALAR RAVI: You give your ruling.

THE VICE-CHAIRMAN (SHRI MD. SALIM): I am not bound to give... (*Interruptions*)

SHRI JAGESH DESAI: If they have the courage, they should bring a motion. They cannot discuss the conduct of the Chief Election Commissioner. I urge upon them. (Interruptions)

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri J. P. Mathur.

থ্ৰী অগৰীয় সমাৰ মাখুৰ (उत्तर प्रदेश) : में ग्रपने कांग्रेस के सहयोगियों से क्षगा चाहंगा कि दो मिनट मझे कुछ कह लेने दीजिए । जो कुछ जप्याल रेड्डी जी ने कहा है कि साफ-सूथरे चुनाव होने चाहिएं इसमें किसी का मतभेद नहीं हो सकता। परन्तु यह भी स्थिति साफ है कि बिहार में एक विशेष स्थिति है । जो स्थिति इलैक्शन कमीशन के माध्यम से ग्राई है वह कोई प्रिय नहीं है, ग्रप्रिय है इसमें कोई सन्देह नहीं है । परन्तू सवाल यह है कि क्या इस स्थिति के लिए केवल इलेक्शन कमीशन जिम्मेदार है या कोई झौर भी इसके लिए जिम्मेदार है ? या किसी ग्रौर की जिम्मेदारी है? मैं मानता हंकि गलतियां हो सकती हैं । मैं इलेक्शन कमीश्वन की रक्षा करने के लिए खडा नहीं हुआ। हं। लेकिन यह बात साफ है कि मेरा, ग्रापका श्रीर सब राजनीतिक पार्टियों का कोई हित-ग्रहित हो सकता है उसमें लेकिन इलेक्शन कमीशन का स्वयं का चनाव कराने या टालने में नहीं हो सकता हैं। इसलिए कोई मोटोवेट करना कि वह प्रेज्युडिस्ड है, यह बात गलत है । ਸੈ जयपाल रेड्डी की बात से सहमर नहीं हूं लेकिन क्या वास्तव में बिहार में ऐसी स्थिति थी कि चुनाव हो सकते थे ? सी सदन में सरकार की घोर से ग्रीर धर से कहा गया था कि लालू प्रसाद की सरकार में कितने जुल्म हुए हैं, जितनी गड़बड़ियां हुई हैं, जितनी हिंसा हुई है, इतनी ग्राज तक कभी नहीं हई (अथवधान)

भी मोहम्मत अफजल उर्फ मीम अफजल (उसर प्रदेश): विलकुल गलत है... (ज्यदधान)

تتری مخرا<sup>زر</sup>ندل عرف م. افضل .: بالکل ندلط میصه. «در *اخل*ه: ۲۰۰۰

उपसभाध्यक्ष (श्री मोहम्मद सलीम) : प्लीज सिट डाऊन । (व्यवधान) श्रफजल :साहब, भ्राप उनको बोलने दीजिये (व्यवधान)

SHRI MOHAMMED AFZAL alias MEEM AFZAL : Mr. Vice Chairman, Sir, he is making certain remarks against Shri Lalool Prasad Yadav. It should be expunged. Shri Laloo Prasad Yadav is not a Member of this House.

भी जगबीस प्रसार माथुर : कहा जा सकता है कि हिंसा हई (स्पवधान)

श्री मोहम्मद अफजल उर्फ मीम अफजल : लालू प्रसाद यादव का नाम नहीं ले सकते हैं (व्ययघान)

He cannot take the name of Shri Laloo Prasad Yadav. (Interruptions)

شرى مخدلا عشل عرف م . اقفسل : لالوبرساد يادو مند، بر *میکتریون*، د مداخله ساکتره

उपसभाध्यक्ष (श्री मोहम्मव सलीम) : बैठिये (स्थवधान) माखुर साहब, जाप वरिष्ठ नेता हैं। जो सदन में उपस्थित नहीं है, जो ग्रंपने आप को यहां डिफेंड नहीं कर सकता, आप बिहार सरकार के बारे में कहिय, नाम मत लीजिये।

श्री जगवीश प्रसाद मायुर: मैंने कहा कि यिहार का जो मुख्य मंती है । उसके राज्य में जितनी हत्याएं हुई हैं, जिननी गड़बड़ियां हुई हैं, उससे ज्यादा चुनाव के समय कहीं भी नहीं हुई । ग्रासाम में हुई थी लेकिन उसमें प्रौर इसमें ग्रंतर यह है कि वहां गड़बड़ी कराने वाला कोई धौर पा लेकिन यहां पर सरकार का हाय है। (व्यक्यान) सरकार का हत्याओं में, गड़बड़िओं में हाथ है (व्यवधान)

SHRI MOHAMMED AFZAL lias MEEM AFZAL : Sir, this should not *be* allowed. E he is saying something, be should prove it. (*Interruptions*)

डा० भाषू कालदाते (महाराष्ट्र) : क्या यह कुछ भी बोल सकते हैं (स्थक्धन)

श्री मीहम्मद अक्जल उर्फ कोम अक्जल : ग्राप मिसाल दीजिये (व्यवधान)

श्री जगदोश प्रसाव माथुर : मैं भी कहना चाहता (क्यवधान) जो वहां की सरकार है, लालू प्रसाद यादव मुख्य मंत्री की सरकार है, अपने आप को सम्भाले । ग्रागे यह स्थिति नहीं ग्राएगी । इसजिए मेरा निवेदन य**्र है (व्यवधान) प्र**स्ताव की बात पता नहीं जयपाल रेडडी जी इतने सुलझे हुए नेता हैं, कैसे कह गये, यहांतो प्रस्ताव का सवाल हीं नहीं उठता है। में यह निवेदन करना चाहता हं कि ग्रगर ग्रापकी इम्पीच करने की इच्छा हैं तो दुसरे सदन में या इस सदन में कीजिये लेकिन प्रस्ताव का कोई सवाल ही नहीं है। मैं यह निवेदन करुंगा अपने मिन्नों से हम भी चाहते हैं कि च्याव शान्तिपूर्ण वातायरण में होने जाहियें लेकिन श्राप ग्रपनी सरकार को बहां कहिये कि वह हमानदारी बरते । धम्यवाद ।

<sup>†[]</sup> Transliteration in Arabic script.

SHRI GURUDAS DAS GUPTA (West Bengal) : Mr. Vice-Chairman, Sir, I do not refer to any individual. I do not refer to any individual, whether he is in Delhi or in Patna. I do not refer. Sir, the Constitution is above individuals. Constitutional procedure is above individuals.

I would only request the hon. Members of this House, the Members of the Council of States, to take into consideration that a situation is being created in my opinion, deliberately—in Bihar through successive doses of postponement So that President's Rule becomes inevitable. That is the point, I think, Members should take into consideration. Today some people in Bihar may become the victims of the whims of an individual. Tomorrow, some other people may become the victims of another individual.

Individuals come and go, but the system remains, the Constitution remains, democratic principles remain. Therefore, I do: not refer to any person—whether he has been guided by senility or by madness or by respect for the democratic system—I don't refer to that. How the man was guided, I am not interested in it. But what is the fall-out, what is the impact? The impact is there is a successive dose of postponement.

I am for free and fair elections, I am or the deployment of Central Reserve police forces, I am for taking steps go that people in the sensitive areas are allowed to vote. But does it mean that the Administration or the man to whom the power was given should take a decision and then change it? There should have been a comprehensive blueprint drawn up by the Election Commission deployment of necessary for the forces, taking into consideration the past tradition of some of the States of the country. They should have drawn a proper blueprint on deployment. And while preparing a blueprint, the infrastructure should have been made available.

Now the question is being raised that since there were not enough vehicles, policemen could not reach the place. Is it an argument that we are going to accept? If there was a need for vehicles,

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the Government of West Bengal would have been too glad to give them vehicles from our State. If there was a need tor vehicles, they could have been procured from Orissa or some other State. Therefore, my point is, in the name of enforcing discipline, in the name of enforcing law and order, there is a method in madness. Honourable Members of this House will kindly remember that there is a method in madness, and that method speaks of a premeditated, pre-planned, deliberate attempt to find an excuse to announce postponement after postponement.

Who says there should not be policemen, who says there should not be deployment, who says there should not be any protection for the weaker sections, who says elections should not be peaceful, who says the people should be debarred? But there is an authority in India, under the Constitution, to see that the poll is free and it is for that authority to make the necessary preparation, and if the necessary preparation was not made and if on successive occasions it is found that the preparation is wanting, who is to be blamed? We should put the blame on those who have the Constitutional responsibility. Therefore, the Election Commission cannot be absolved of its irresponsibility, and the irresponsibility lies in not ensuring proper planning. Proper planning was not made and, therefore, there have been problems. This is where there is a deliberate aim, this is where there is a concern, this is where there is an element of autocracy, this is where there is an element of suspicion. this is where there is an element of anger and indignation. Why? The election should be free. That is one point. Another point is, why should the people of Bihar be denied the opportunity of being able to install a Government of their own choice before the 31st? That is also an important point.

It is not only peace, it is not only discipline, it is not only order, it is not only the Chief Election Commissioner's right. One right cannot be counterposed against another right. One provision of the Constitution

againgt cannot be counterposed 1 there another provision. agree, enough preparation. If the has to be and say what people of Bihar come was the need for creating a situation when President's Rule becomes inevitable, it is inevitable not because of Mr. Laloo Prasad Yadav—because somebody says that it is not the Chief Minister but because everything there is being run by the Election Com-It is a well-known fact. Mr. mission. Laloo Prasad Yadav is, in fact, at the the Chief Minister. moment. not Somebody else has taken over the Ad-You cannot pass ministration. the It is the Chief Election Combuck. Everybody is there. Even missioner. a Tehsiklar, even a constable, even an officer lower down in the adminisin straightway trative level being contacted by the Chief Election Com-T don't object to missio-ner. that. Everything is being done by the Chief Election Commissioner. If everything has been taken over by the Chief then, Election Commissioner, the preparation responsibility for lack of also comes down on their shoulders. You cannot buck to pass the Mr. You cannot give a bad name Laloo. and kill a dog. The Election Comthe responsibility " mission must take for lack of preparation. This is where there is an element of deliberate ...

# THE VICE-CHAIRMAN (SHRI MD. SALIM); Please be brief.

SHRI GURUDAS DAS GUPTA: .... and preplanned political intention. I -say; there is a political intention-There Is a method in madness. The situation is being so created that the President's Rule becomes inevitable-This is where we are concerned.

You should also feel that because of the prolonged election fever, normal life has been totally disrupted Because of the prolonged election fever there is a tremendous rise in prices. Because of the prolonged

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election fever, normalcy in civic life has come to an end. Inflation has leached an abnormal point. That is why there is distress among the common people.

Therefore Sir, I cannot but strongly denounce ali those who are responsible for this erratic behaviour, all those who are responsible for postponements one after another, all those who are responsible for robbing Bihar of a government of their own choice. I, cannot but denounce all those who are responsible for cerating a situation for promulgation of the President's Rule.

This is a matter of concern. India, after all, is a federal state. There is bound to be different parties in different States. We have to. live together. There has to be political coexistence. If federalism is to succeed and if India is to remain together, there has to be political co-existence-There has to be political toleration-There has to be a code of conduct-

This is where somebody is found to be wanting.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please conclude.

SHRI GURUDAS DAS GUPTA: Today it is Bihar. Tomorrow it may be some other place.

Sir, considering the fragile national environment of the country, I want our friends on the Congress side kindly to remember and take into consideration the serious implications of all that is happening in Bihar.

#### Thank you, Sir.

भी रजनी रंजन साह (थिहार) : उपसभाध्यक्ष महोदय, मैं बिहार से आता हूं त्रीर वहां का क्या वस्तुस्थिति है, उस ओर मैं सदन का ध्यान श्राकृष्ट करना चाहंगा । आज ऐसा मौका है जिसमें

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सभी राजनीतिक पार्टियों के नेताम्रों को. जो यहां बैठ हैं, अपने हदय को टटोलना चाहिए और पिछले 60 दिनों से जो चुनाव का माहौल बिहार में बना हुग्रा है और जिन परिस्थितियों से वहां की जनता गुजर रही है, उसके बारे में सोचना चाहिए । यह बात सही है कि कीमतें बढ़ी हैं, यह बान भी सही है कि जन-जीवन त्रस्त-व्यस्त है, लेकिन इसके लिए जिम्मेवार कौन है ? यह सोचना पड़ेगा थ्रीर यह कोई राजनीतिक मुद्दा नहीं होना चाहिए। चुनाव फी एड फेयर हो यहहम सब का क्सन है. यह कोई इलैक्शन कमीशन का क सर्नं नहीं है लेकिन जो हालत बिहार में पिछले दिनों हुए हैं वह अर्यविदित हैं ग्रौर सदन में अनेकों वार इसका वर्णन किया जो चुका है---जहां चाहे जिसको । मार दिया आए, जो लग एंड আई?্ की ब्यवस्था है वह समाप्त हो चुका है। ऐसे वातावरण में पांच साल वाद चुनाव होन स्रावश्यक है क्रौर चुनाव जो हो रहा है, उस चुनाथ के लिए सिर्फ इलेक्झन कमीशन की जवाब देही नहीं है कि वहां फोर्स इक्ट्ठी कराई जाए या ग्राचार-संहिता का उल्लंघन होने से रोका आए. बल्कि यह सत्र राजनीतिक पार्टियों के नेताओं का दाथित्व है कि जो क्राचार-संहिता बनी हुई है, उसे माना जए । यह कहना गलत है कि किसी राजनीत्रिक उड़ेश्य से चुन/व ग्रा नोस्टमोनमेंट हो ल्हा है। चुनाव पोस्टपोन लिया गया है यह सहीं है और जो हालान नहां हैं, जिस बरह से लाखु सरकार वहां की व्यवस्था चला रही उपनें यह पारस्वक था कि थी, चुनाव को कई हिस्तों में कराया जाए । यह बात गलन है कि भारत सरकार यह चुनाव . . . (ध्यवधान). . . .

श्रो मोहम्मद अफजल उर्फ मोम अफन्स :

अपिका बस चले तो 224 बार करा दीजिए । एक-एक कंस्टोट्यूएंसी में 224 बार करा दीविए । साल में मुकम्मल करा लोजिए और....(स्ववधान)....

متری محتدافضل برف م . انفس اک کی سانس چکے نو ۲۳۴ بارکرادیجیے۔ ایک

उपसभध्यक्ष (श्री मोहम्पत सलीम) : अफजल साहब...अफजल साहब, बॉलने दीजिए उपको ।... (ध्यवधान)...

श्री रजनी रंजन साहू : ग्रगर लालू प्रसाद सरकार में रहेंगे तो इस तरह में ही होगा एक दिन कि तीन सौ दिनों में जुनाव होंगे, साल भर जुनाव चलते रहेंगे, जो 80-88 विधान समा क्षेत्रों में जुनाव हुए जिसमें इलेक्शन समा क्षेत्रों के वोट नहीं दे पाया । ग्रार हरिजनों के वोट जो फर्स्ट फेज का जुनाव हुआ इसमें । . . (व्यवधान) ...

THE VICE-CHAIRMAN (SHRI MD. SALIM): We are .not discussing the election. We are discussing the rescheduling of the election.

श्री रजनी रंजन सह : रिग्रैड्य्लिय ग्रावश्यका थी । वगैर स्जिड्युलिंग के चुनाव ग्रगर होता तो चुनाव नहीं होता । इसमें बिहार की अनता तस्त है, कोई खुश नहीं है लेकिन जिम परिस्थिति में लॉस् मरकार ने शासन किया, उस परिस्थिति में वहो रिणैडयुलिंग करना पड़ा मौर छोटे-छोटे एरिया बनाकर कस्टीट्युएसी को वाट कर, एक-एक इलाके में बांटकर जिस तरीके में चुनाव हो रहा है, वह बहुत है। भयंकार हो रहा है औरर...(ब्यवधाम) लिए में इस वात को रखना चाहंगा कि एसी व्यवस्था हो कि कम में कम गराब, हरिजन और आदिकासी इलाक जो हैं देश के...(व्यवयान)... यहां पर जल्द से जल्द च्चाव हो ग्रोर जो सजनीतिक र्गाटियां हैं' वे आगे जाएं... (व्यचधान) ..... उल राजनीतिक पार्टियों का सहयोग ग्रावश्यक है ताकि 25 ग्रौर 28 के वाद चुनाव झागे न बढाया जाए और उसमें राजनैरिक पार्टियों की भी जिम्मेलरी है ।

†[] Transliteration in Arabic Script.

SHRI VAYALAR RAVI: Sir, I am surprised at the selective pricks of conscience of Mr. Jaipal Reddy where he is only concerned about Bihar. Of course. there are vital Constitutional issues about the authority of the Election Commission. Many vital issues are involved not only in the elections in Bihar, but in the elections that have been conducted in the States as well as in the functioning of this Parliament itself. You are a party, your party is a party, to have a piecemeal Budget session. It was the decision of the Parliament. Why did you agree to that? Sir, I was in the Lok Sabha. Never have I experienced the Budget being postponed. (Interruptions). Of course. you all agreed to that. You created a Frankenstein monster. Now your anguish and anger is against the ruling party over the Election Commission or whatever it may be. But for the last many years, the whole institution — the institution of Parliament, the institution of the Prime Minister, the institution of Ministers, evervbodv—was being ridiculed by certain individuals. And you laughed. You encouraged that.

SHRI S- JAIPAL REDDY: No. We did not.

SHRI VAYALAR RAVI: Not you, but many people encouraged it. (*Interruptions*) . Let me finish. You enjoyed it.

SHRI V. GOPALSAMY: What did your party do when V. P. Singh was there? (*Interruptions*).

SHRI VAYALAR RAVI: What my party and my Prime Minister did was rediculed... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Gopalsamy, allow him to special.. I will not allow this kind of a crtns-dialogwe.

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SHRI S. JAIPAL REDDY: I request my friend, Mr. Vayalar Ravi, to stick to his present line of argument. DO not get hijacked by others-

SHRI VAYALAR RAVI". No, I would not. Sir, the point is very clear-Government, in' its wisdom, The thought that there should be three Commissioners and the decision of the two would be supreme. When they were appointed what was the allegation against the Government? They said the Government wanted a captive Election Commission. It was not said by the ruling party, but by others, including unfortunately bv those in the media. So, the media created something which is beyond the Constitution, beyond everything. Now, the point is. . . .

SHRI S. JAIPAL REDDY: I agree with you.

SHRI VAYALAR RAVI: My point is against you also. You are also a party to it.

SHRI S. JAIPAL REDDY: I am not

SHRI VAYALAR RAVI: sir, in Maharashtra, what has happened? In Gujarat...

THE VICE-CHAIRMAN (SHRI MD. SALIM): Don't expand, don't expand. Please confine yourself to Bihar.

SHRI VAYALAR RAVI: I am not expanding. Mr. Jaipal Reddy has raised this issue.

THE VICE-CHAIRMAN (SHRI MD. SALIM): If you do not have anything to say about Bihar, I would call Mr. Ahluwalia to speak who is from Bihar.

SHRI VAYALAR RAVI: T agree with him. ...(Interruptions) . . . I had listened to Shrimati Mira Das many times. I had no occasion to see the autocratic rule of Laloo Prasad Yadav. ... (Interruptions) . . . Okay, he is the Chief Minister. T had no

occasion to visit the present incumbent who had taken over power in Bihar. I would not like to mention his name. The point I am making is that it is not a simple issue of rescheduling. I agree with Mr. Jaipal Reddy that the right of the people of Bihar or the people of India should not be denied to elect their own Government. But the atmosphere also should "be conducive to holding elections there. It is the duty of the political parties as well as the existing Government that a situation should be created for a free and fair poll. The Election Commission gets the publicity because they dared to postpone the elections. The situation in that particular State has deteriorated to such an extent that the violence there is more than what we expected. So, it is not the handiwork or the conspiracy of the ruling party at the Centre, but it is the people who are at the helm of affairs in the State for the last five years. They are solely responsible for the situation where the Election Commission took .such a decision which goes beyond the scope and authority of the institution. That is my point.

धी सत्य प्रकाश सालवीय (उसर अवेल) : मानतीय उपसभाध्यक्ष जी, विधान सभा के चनावों के सिलसिले में जो प्रक्रिया इस वार हुई है, वह अभृतपूर्व है, और मेरी सगझ में जो संवैधानिक व्यवस्थायें हैं, यह उनका भी मखौल है । बार बार इस संसद ने कोशिश की है, कानुमों के द्वारा कोशिश की है, कि चनाव के नामांकन की तिथि के बाद एक निक्रियत प्रवधि के अन्दर चुनाव समाप्त हो जाने चाहियें। लेकिन यहां 16 जनवरी 1995 को अधिसूचना जारी की गयी और यह कहा गया कि 5 मार्च को, 7 मार्च को झौर 9 मार्च को चुनाव होंगे। यह सब हो मालूम था कि यहां की वर्तमान विधानसभा 15 मार्च को समाप्त होने वाली है। उसके बाद 7 8 और 9 मार्च की तारीखों को बढाकर 11, 15 ग्रांर 19 मार्च कर दिया गया। 11 मार्च को जब चुनाव हो गये, फिर

तिथियों का पुनर्निघारण किया गया और यह कहा गया कि ग्रज चुनाव 15 मार्च 21 मार्च और 25 मार्च को होंगे। कल जो म्रादेश हुमा है, उसमें यह कहा गया है कि 25 मार्च को जो चुनाव होंगे, उसकों बढ़ाकर 28 मार्च कर दिया गया है। किन परिस्थितियों में ये चुनाव की तिथियां यड़ायी गयी हैं, यह चुनाव आयोग जाने लेकिन मेरी समझ से चुनाव श्रायोग को यह श्रधिकार नहीं दिया गया है कि नामाकन तिथि से लेकर चुनाव की तिथि को **तीन महीने** तक वदायां जाए । इसमें धन का अपव्यय होता है, उम्मीदवारों **का पैंसा खर्च** होता है, जनता का पैसा–सरकार जनता से जो दैक्स के रूप में पैसा वसलती है, उसका अपव्यय होता है। मैं ग्रापके माध्यम से सरकार से यह निवेदन करना चाहता हूं कि इन सारी स्थितियों पर विचार करने के लिए संसद को भविष्य में कभी बैठकर विचार करना चाहिये । क्योंकि चुनाव देश में हर पांच वर्ष याद होंगे, लोकसभा के चुनाव होंगे, विधान सभात्रों के चुनाव होंगे ग्रौर युनियन टैरीटरो के चुनाब होंगे। इसलियें भविष्य के लिए जो यह संवैधानिक प्रधिकार हैं, इस पर संसद को बैठकर विचार करना चाहिये और इस पर विचार करके किसो निष्कर्ष पर पहुंच**ना** चाहिये । बार बार चुनाव कराने से धन का गपव्यय होता है, संवैधानिक धाराओं का ग्रपथ्य होता है धौर जो हमारी व्यवस्था है, वह खराब होती है। बिहार में कानून ग्रोर व्यवस्था की क्या हालत है, इस पर जाना गहीं चाहता हूं, लेकिन पिछले तीन महीनों से जो बिहार के नागरिकों क दैनिक जीवन की जोसामान्य ग्रवस्था थी, ৰস্থ बिस्कुल नष्ट हो चुकी 7 I वहां पर सरकारी कामकाज नहीं हो रहा है, कोई शिकास का काम नहीं हो रहा है। मोटिफिकेशन के बहाने, घोषणा के बहाने, हमने चुनाव की घोषणा कर दी इससे सारे सरकारी काम बहां पर ठप्प कर दिये गये हैं, सारे अन्य सरकार भन ठेप्प कर दिए है। तो मैं इन सारी परिस्थितियों पर सरकार ग्रार्कीवत करते কা ध्यान हुए यही निवेदन करना चाहता हं कि भविष्य में

# बैठकर संसद में इस सारे परिवेश में व्यापक रूप से विचार करना चाहिए, जिससे कि भविष्य में इस प्रकार की परिस्थिति कही उत्पन्न न हो।

# SHRI V. KISHORE CHANDRA S. DEO (ANDHRA PRADESH): Thank you, Mr. Vice-Chairman.

Mr. Vice-Chairman, we are cliseussing elections in a particular State. Elections are vital for the democratic process- I have not risen to either discuss the conduct of the Election Commission or throw allegations at anybody. But 1 would like to mention a few words which I would like my colleagues on all sides to consider. The friends who spoke from the other side said that the Constitution was the most supreme in a set-up like ours. Yes, I think all of us in this House do agree tegarding the supremacy of the Constitution. I think all of us are also one in (he thinking that the democratic proces; is the most vital factor as far as the Constitution of India and our electoral process, system, are concerned.

Mr. Vice-Chairman. Sir, my colleagues from the other side cast certain' aspersions and made certain allegations. Therefore, I thought T should set the record straight. I do not think there is any dispute on the fact that the people of Bihar, like those of any other State, certainly have the right to choose their own Government, their own representatives. But then, let us also be sure that the entire people of Bihar, like those of any other State, would be allowed to choose their Government, not only some or a few people of Bihar.

Mr. Vice-Chairman, my esteemed and hon. friend and colleague, Shri Jaipal Reddy, while speaking on the subject, gave figures to say that so many deaths had occurred in some electioru. I am really sorry to hear

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this from him because I do not think the number of deaths is any yardstick to judge whether an election has been rigged or not. if in a" election nobody had died, it would be totally wrong or distorted and perverted for us to presume that the election had been fair. To say that in an election some people have died and therefore the poll should be countermanded or the election should Be" reheld would also be not a right position to take. Let us not be carried away by the number of deaths that have taken place. Well, elections have been held in Bihar earlier. I do not want to make any comment that would offend my colleagues from Bihar, whichever party they may belong to. But I dare say that many of us do know how many of the elections also took place.

senior colleague and esteemed Mv 'friend, Shri Gurudas Das Gupta said that preparations should have been made. Yes, I agree. And if we think that preparations have notthink that preparations have not been • made, . I think, probably, the Opposition and the Government should all now sit and discuss and come to some kind of an agreement on how preparations should be made. But, Mr. Vice-Chairman, are we going to be satisfied with just the preparations? If the preparations are all right, are we to sit quiet irrespective of whatever situation might emerge after that? In an unprecedented situation, where preparations also lead to certain unsavoury incidents, we cannot be silent spectators and let the process, the democratic process, be totally miscarried or taken aw,ay from the rails. These are factors that I think all of us have to apply our mind to.

I am not supporting or opposing this extension of time in Bihar. None of us wou'il like elections to be postponed and that too. indefinitely. But then, we must also remember the

fact that it we are interested in the Constitution, in the democratic process, in a Vair elecion, then we cannot also insist on a time-frame on the basis of just preparations. In linprecedented situations, you will have to take unprecedented decisions also. Now, there are proper forums for taking these decisions on which many of us have different and various views. But, by and large, you cannot ignore this fact that despite your preparatioas, despite your arrangements, there had been instances when the election process had been turned into a fasee. I also fail to understand the anxiety of my dear friend about the prospects of the elections being changed,... Well, if the weaker sections and the backward sections are with you, why do you think that the people will vote against you if the election is postponed by two days or three days? If the people are there with you, if they are going to support you, they will support you whether the elections take place today, tomorrow or day after. So, I don't think it is proper to say that postponement of elections by a few days, if it is necessary, is going to bring about a change.

#### SHRI S. JAIPAL REDDY: By weeks'

SHRI V. KISHORE CHANDRA S. DEO Even if it is postponed by weeks, it is not going to affect, (*Interruptions*). Well, that is a different matter. But I think if you want the democratic process to stay, then we have to pay a price to maintain a democratic polity and when something ha\* gone totally astray Just because money is going to be scent. you cannot forego the entire nroress. (*Interruptions*)..

It might be repeated in the Lok Sabha elections, What I am trying to say is this. If something wrong has happened, are we going to accept it and let. it happen or are we going to think of a change or are we going to allow a similar situation to con-

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tinue just because it happened once? Can it happen for ever because it happened today? Can we say, let it happen in Andhra, in Bengal or somewhese? Therefore, it it has happened, it has happened. But is it right, or do we want a change? If you do Hot want a change, I have no quarrarls with you. But if you do, then I think we have to think of it. Therefore., I would appeal to my friends to think of this in the larger interest of the country, from a longterms point of view and not in a partisan manner, with an eye on the immediate elections. And, who is going to gain or lose because of the postponment or preponement of elections by two days or three days? That is not the criterion. This is a State where the process has derailed for many, many decades. We all know that and we are ashamed of it Therefore, I think what has happened in Bihar has happened. But I would like to appeal to all Members of the House to think about it seriously and if not now, at a later date, to see that some kind of a solution is found, some kind of guidelines are framed to see that the electoral process at least continues peacefully in our country. Thank you,

SHRI TRILOKI NATH CHATUR-VEDI (Uttar Pradesh): Mr. Vice-Chairman, sir, I share the concern and anguish of this House, particularly of Mr. Jaipal Reddy and some other friends, about the rescheduling of the elections. But, Sir, one has ,also to take into account the reasons as to why this happened. It is no use talking about the violation of the Constitution today. I think the Constitution has been violated the day this concept of caretaker Chief Minister was mentioned by no less a person than the Law Minister of India. The Constitution does not make any distinction between a Prime Minister who is for a short period or a Prime Minister who is for a longer period. Similar is the situation so far as the State is concerned.

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#### that the question of Bihar was

Unfortunatly, this concept of the caretaker Chief Minister was supported by certain sections of the House and naturally, the Government of India took advantage of that. I do agree with Mr. Jaipal Reddy that the Government is afraid to strike but willing to wound. Of course, that is a matter of political expediency and the way they judge a situation. We have also to keep in view that the rescheduling, which is not a very happy position, does involve a lot of public expenditure. Besides that, it causes a lot of inconvenience to the general public. This is true. Some hon. Member raised a point as to what would happen if it happens in the Lok Sabha elections. Sir, through you, I would like to remind this House, yes, there had been an unfortunate position when one particular State remained unrepresented in the House for full five years. That is why, it is for us to consider the matter in а cool and dispassionate way. It is for us to think whether the law and order situation is only which we something to should pay interest. We sporadic tackle the situation in an ad hoc manner when it suits us or when it does not suit us. and when it requires a sustained, continuing attention, so that the political stability in the State is maintained, the law and order in the State is maintained and there is stability in every part of the country, we have to tackle the situation and then only it is possible to build on that the edifice of development and progress. Unfortunately we interpret the situation like this and decrv all the time about the law and order machinery, and so on and so forth. trian looking rather to the basic problems as such. Unfortunately so far as Bihar is concerned, I do not propose to make any comments on the situation in Bihar. It was said

withering away.' This has not been said for the first time but it has been said a number of times and I do remember reading it а number of times. Even about ten years back after a visit to Bihar-Dr. Manmohan Singh was then the Deputy Chairman of the Planning Commission, and I was supposed to accompany him also to see there the problems of the Schethe duled Castes and Scheduled Tribes; unfortunately I could not accompany him but-one comment he made at that time was that he was sorry to see that Bihar had withered away from the viewpoint of development and also from the viewpoint of protection of the weaker sections of the society, the Scheduled Castes and the Scheduled Tribes. Sir. the question of the right to vote does not belong only to certain sections of the community. A much wider spectrum of the weaker sections has to be taken into account, and here I would only remind that if the situation had not been" allowed to grow, probably, in Bihar also, the elections would have been held on time, by and large. Sir, you will also recall that when the matter came to the Supreme Court at the time of first postponement, even the Supreme Court had to make a remark to the Advocate-General of Bihar, "Why are you here in Delhi? Why don't you go back to Bihar and see that the law and order situation is such that the elections can be conducted in a free and fair manner?" Now this is the position. This was the verdict, the interim verdict, so far as the Supre-

to say anything more.

well pointed out. the

me Court is concerned. I do not want

of

As was very

number

deaths was less in the first phase. Unfortunately I must say that this is the most sad kind of a situation to have arisen and we cannot compare saying that as large a number as 59 people died in 1989 and that, therefore, the deaths in the first phase were much less. Probably, many more people would have fallen to electoral violence in Bihar but for the fact that this situation had been con. trolled from the very beginning and thug in three phases, on three different dates, the elections were held. Otherwise, one does not know what might have happened. Sir, we have differed many a time from the decisions of the Election Commission, but every time it is said that it is a quesauthority, tion of a Constitutional his powers and so on. This august House, the Parliament as a whole, and the people of the country certainly want that elections in this country should be held on time and not only they should be held on time but they should also be free and fair. That is the aspiration which is embodied in the Constitution and that is what the foundings fathers of the Constitution wanted. I do not think that there is any dispute on it so far as this point is concerned. But unfortunately there are aberrations. Unfortunately, somehow of other, of this kind in there are deviations We can differ from the practice. Election Cimmission, but we should not forget this fact-it was mention, ed by others also-that at а time when even the politicians are in disrepute, day in end day out there are decastichs-I said articles and it yesterday also that one journalist, a very eminent one, had written: "This word is the most hated word in the vocabulary of Indian polieics and of people." So far as this Governthe ment is concerned, it is scam-ridden, it is scandal-ridden and si you cannot expect anything other than what violating the it did in Constitution when this concept of a Caretaker Government. ... (Interruptions)... Yes.

I know it. Singla Sahib, we ran discugg it later.

SHRI SURINDER KUMAR SING-LA; It is often repeated.

SHRI TRILOKI NATH CHATUR-VEDI; Yes, this is what we stand for But the trouble is that this Govern" ment also repeats these scandals *daily*. (We don,t know for what.. (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Chaturvedi, you don't go away from the track. You please conclude.

SHRI TRILOKI NATH CHATUR-VEDI; I am sorry, Mr. Chairman, Sir. I don,t want any verbal wrangling match with my good friend. Mr. My only submission Singla. is that even this morning I have said something about the judicial system that the harmony in the judicial system must be maintained and also the faith of the people in the judicial system must be restored. I saw this morning the weekly, "Indian Today' and one can read what kind of signals are there. That kind of signals will be sent out by the protectors of our Constitution. This is the picture of the politicians, Mr. Vice-Chairman, who are representing the people in this House and elsewhere and we are supposed to make laws for the people in the name of the people. This is the image of the Government. If something happens to the reputation of the system which is supposed to interpret the Constitution, to maintain the dignity of the Constitution and to keep it on an even keel, God forbid, that would be an unfortunate day for the country. They are not the only Constitutional authority. There are other Constitutional authorities like the Election Commission. You may have difference

with him. But to impute, motives, to attribute motives to the Election Commission and to say that this is a conspiracy, I think, is not only most unfair to the Election Commission but also to ourselves because today the situation is such. We may say that he is the idol of the middle class; he is the hero of the educated middle class. But the rest fact of the matter is that, if you go anywhere in the country, to any tea shop at any bus stand, you will see that they don't know the name of the Chief Election Commissioner. As I have said. I don.t hold any brief for him. We have differed with him an many of his decisions. manv of his approaches, many of his abrasrve ways, but his dignity must be protected. What he has done, he has done in hi s own right in the interestt of free and fair elections. The unfortunate thing is that he has done it after the report from the Governor. This is a different matter. I will also say there is a very strange, a verv curious situation when Governor. the sends a report. But when this Government allows this kind of a thing to happen, when this Government does something which suits you and then you support the decision, that decision, that is a crippled is a faulty decision, that is a motivated decision the Government of India. of Now the chickens have come to roost. So far as my party is concerned, let us be frank. If the law and order situation has broken down in Bihar, if the elections cannot be conducted. verv unfortunate. No part it is of the country should be deprived of people's representatives. Since the elections were not held at that point of time a situation had arisen and the right thing would have been the Governor's rule. I don't think there is any provision for this kind of a motion resolution or emotion or whatever it is. However, we share the agony and concern that the eleccould not be held. The Govertions nor advises...

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THE VHE-CHAIRIMAN (SHRI MD. SALIM): Please conclude.

SHRI TRILOKI NATH CHATUR-VEDI: ...or sends a report or talks to the Chief Election Commissioner. (Interruptions)... You know this is like Alice in Wonderland. This is the democracy of India.

SHRI S. JAIPAL REDDY: Mr. Chaturvedi you are a former Home Secretary of the Government of India. Will you state whether the Governor is within his competence to send a report to the Chief Election Cimmissioner behind the back of the Chief Minister and over the head of the Government of India?

SHRI TRILOKI NATH CHATUR-VEDI; Mr. Vice-Chairman, Sir, having been privy to a number of things, I din't think it is fair for me to make any statement on this. But all that I dan say is very often there is a shadow!. (Interruptions)... There is always a shadow between the Constitutional ideal and its practice. That is an unfortunate thing. I think the Governor of Bihar is, probably, by alliwing him to continue as the Chief Minister, is transforming him into an adviser to the Governor.

Probably, this is how he has treetd him or, probably; this is the way he has allowed him to be treated. So, far as I am concerned, I have clearly stated that the concept of caretaker Chief Minister is misconceived. I say, Sir, it is not a very happy thing for the Governor to send a report to the Chief Election Commissiiner. When everything was topsyturvy, both politically and Constitutionally I think, the Chief Election Commissioner did the right thing in rescheduling the elections on the advice of the Governor who was appointed by the Government of India itself, so that the elections in Bihar could be conducted in a free and fair manner and without violence. Thank you.

थी नरेश णस्य (बिहार) : उप-सभाध्यक्ष महोदय, अपने मुझे बोलने का <del>ब्रवसर</del> दिया, इसके लिए मैं क्रापका ग्राभारी हूं। ग्रभी हमने चतुर्वेदी जी का वक्तव्य खूना। हम लोगों की मंशा किसी के मान सम्भान पर चोट पहुंचाने की नहीं है ख़ेकिन जब लोकतंत्र के मान सम्मान पर चोट पहुंचे तब लोकतंक के सबसे बड़े सदन में अपनी बात पूरजोर रूप से रखनी चाहिए हर माननीय सदस्य का काम भी यही होता है। माननीय उप-सभाष्यक्ष महोदय, उसलिए झाज जो यात में कहना चाहता हूं, में ग्रपने विद्वान साथियों को ठंडे दिमाग से सोचने के लिए कहता हूं कि ग्राखिर बिहार में यह परिस्थिति पैदा क्यों हुई ? चुनाव ग्रायोग एक बार नहीं दस बार तिथि बढ़ाए, इससे कोई मतलब नहीं है। ठीक है उनका काम बढ़ाना है, बढ़ा दिया लेकिन जब बढाने के पीछे मंगा खराय होने पर उसमें शक पैंदा हो जाता है। दो दिन पहले भारत सरकार के एक मंत्री बयान देते हैं कि अगर 31 मार्च तक सरकार न बनी तो राज्यपति शासन लागु करा दिया जाएगा । यह भारत सरकार के एक माननीथ मंद्री का बयान है कि अगर 31 मार्च तक सरकार न बनी तो राष्ट्रपति शासन लगा दिया जाएगा। ठीक दूसरे दिन हमारे माननीय सेशन साहब चुनाव की तिथि को बड़ा देते हैं। चुमाव की प्रक्रिया 31 तारीख को समाप्त करवाने की घोषणा करते हैं। यह कोई नहीं कह सकता, वार-बार चनाव की तिथि को बढाने से चुनाव की प्रक्रिया 31 मार्च तक पूरी होगी या नहीं होगी लेकिन भारत सरकार के भामनीय मंत्री जी से जी बयान दिया है, इससे स्पष्ट साबित होता है कि सरकार की नीयत साफ नहीं है। माननीय उपसभाध्यक्ष महोदय, झाखिर कारण क्या है? कारण यह है कि बिहार में ग्राज जो लाल् प्रसाद यादव को सरकार है, इस सरकार के नेतृत्व में बिहार की तमाम पिछड़ी, दलित अल्पसंख्यककों की ताकतों एक हुई हैं, जिनकी श्राजादी के 40-42 साल तक बोट नहीं डालने दिया, जिनको बन्दुक के बल से इटा दिया गया बह मत्तदाता आज जाग चुका है। वह मतदाता माज जाग चुका है मौर भपने मत का खुल का उपयोग करता है। वह भी नहीं डरता है । वह बन्दूक के ग्रागे ग्रपने मत का प्रयोग करने से महीं डरता है। यही मुख्य कारण है कि बन्दुक के ग्रागे बिहार का मतदाता नहीं झुक रहा है। केन्द्र सरकार इस बात से उर रही है कि क्या होगा । उपसभाध्यक्ष महोदय, 40-42 साल तक जिसके दिमाग एवं ओव पर कब्जा रखा, वही ताकत म्राज जाग चुकी है। इसलिए केन्द्र सरकार डर रही है कि ग्राखिर क्या होगा । चाहे भाजभा के साथी हों या कांग्रेस के साथी हों यह सब उन्हीं तत्वों के पोषक रहे हैं इसलिए आज घबरा रहे हैं कि अब क्या होगा? ग्राव तो लालू के रूप में बिहार को 85 प्रतिशत जनता हिन्दुस्तान को सन्देश दे रही है, हिन्दुस्तान के 85 प्रतिशत लोगों एक हो जायो, सत्ता पर काविज करों। डर इस बात का है इसलिए चनाव ग्रायोग चुनाव की तिथि बार-बार ग्रागे बढ़ा रहा है और ये तत्व इसका समर्थन कर रहे हैं। सारे सामती तत्वों द्वारा इक&ठेहो कर यह साजिश रची जा रही है कि बिहार में चुनाव को टाला जाए । इसलिए मैं कहना चाहता हुं कि बिहार का चुनाव 25 मार्चको सम्पन्न कराया जण्ए, नहीं तो हो सकता है कि विहार भी पंजाब की राह पर और कश्मीर की राह पर कहीं त चला जाए । बिहड़र की जनला कानून को मानने वाली है। बिहार की जनता ने बरावर कानून को माना है। देश की आजादी में बिहार का हिस्सा किसी से कम नहीं है। बिहार लोकतंत्र प्रेमी है। इसलिए उपसंशाध्यक्ष महोदय, में ग्रापका ध्यान आकर्षित करना चाहूंगा कि बिहार में खतान 25 मार्च के ग्रन्दर कराया जनए। ज्रन्थथा जनता ग्रगर संड्क पर उत्तर जाएगी तो इसके लिए सरकार झौर सरकार के समर्थक. सामंती व्यवस्था के समर्थक हमारे भा०ज०पा० और कांग्रेस (ग्नाई) के साथी जिम्मेदार होंगे।

> इन्हीं जञ्दों के साथ बहुत-बहुत प्रन्माबाद ।

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श्री एस० एस० असलुवालिया : (बिहार) उपसभाध्यक्ष महोदय, यह दुर्भाग्य की वात है कि बिहार एक ऐसा राज्य है जहां से जिसने पहले रिपब्लिक को जन्म दिया था, जिसकी सभ्यता और संस्कृति कुछ और कहती है। पर पिछले कई वर्षों से ऐसे हालात पैदा हुए कि म्राज चुनाव कराने के लिए पिछले दो महीनों से सब कानून ताक पर रखे हुए हैं और चुनाव को प्रक्रिया पिछले दो महीने से चल रही है ग्रौर रेगियो से, टेलीविजन के माध्यम से या ग्रखबार के मध्यम से पता लग जाता है कि चुनाव की डेट बदल दी गई । महोदय, इन चोजों से एक चीज सामने आती है मेरे ख्याल से हिन्दुस्तान की ग्राधे से ज्यादा जो पैरा-मिलिटरी फोर्स है वह बिहार के चुनाव के लिए भेजी गई है। यह बहुत बड़ा प्रश्न चिन्ह है। मैं इस पर नहीं जाता कि किसने यह निर्णय लिया, बनों लिया किस लिए लिया, वस्तू स्थिति यह है कि कल ग्रगर ग्राम चुनाव होते हैं तो गाधी **पैरा-मिलिटरी फोर्स अगर तिर्फ एक राज्य** में चनाव कराने के लिए भेजी जाएगी तो दुसरे राज्यों में चुनाव कराने के लिए कौन जाएगा ? यह एक बहुत बड़ा प्रश्न उठता है। कल को अगर लोंक सभा के चुनाव होते हैं सारे भारत में एक साथ होंगे, उस बक्त विहार अगर सारी की सारी भेज दी जाए तो फिर क्या फौज उतारनी पडेगी? तो क्या हम फेयर इलैक्शन कर सकेंगे ? उस वक्त सारे राजनीतिक दलों को सारे द्वेष भूल कर यह सोचना चाहिए। हमने देखा है 11 तारीख को जहां 88 कस्टीटुएंसीज में चुनाव हो रहे थे, फौज थाने में पड़ी रह नई, कोई नहीं गया और जो गांव का गंचायत का चौकीदार था, जो चुनाव के दिन ग्रपनी वर्दी पहनकर पोलिंग बथ पर जाता था सजबज कर, हाथ में लाठी लेकर वह भी नहीं पडुंचा, इस उम्मीद से कि साहब, यहां तो केन्द्रीय सरकार से पुलिस बल ग्रा रहा है। वह इसकी रक्षा करेगा। वह भी नहीं पहुंचा ग्रौर मेंमें तारीख को सारे के सारे जितने भी पोःलग बूथ थे वे लूट लिए गए । म्राज बिना पुलिस बल के चुनाव कराना बिहार में ग्रसंभव सा हो गया है और ऐसी ग्रवस्था में हमें भारत के भविष्य के

बारे में सोचना पडेगा कि सैकण्ड लार्जेस्ट स्टेट है तिहार, यही पद्धति अगर यू0पी0 में रही, यही पद्धति जगर बंगाल में रही, यही पद्धति ग्रगर ग्रौर राज्यों में रही तो हमें फौज को उतार कर ग्रयने बाईर से हमने गंजाब से पजाब की पुलिस को विदड्रा किया काश्मीर से काश्मीर की जो पैरा-गिलिटरी फीर्सेंस हैं उनको विदड्रा कि ग और उनको बिहार भेजा गया है। तो हम इतना संगीन निर्णय लेकर संकट में डाल कर ग्रापने राज्यों को जो कि उग्रवादियों से पीड़ित हैं उनको विदड़ा करके हम चुनाव कराने जा रहे हैं। कल को क्या हम अपनी सरहदों से फौजियों की भी विदड्रा करके चुनाव करायेंगे ? यह एक बहुत बड़ा प्रश्न है ग्रौर इस पर एक बहस होनो – चाहिए ग्रौर सब पार्टियों को इस पर सोचना चाहिए किस तरह से निर्मय होकर निर्भीक होकर वोटर बिना पुलिस के पोलिंग बुध पर पहुंच सके और मताधिकार दे सके, जो कि उसके पूर्व पुरुषों ने उसको दिया है, उसका থাংলা নিকালনা चাहिए। जरूर कुछ न कुछ कमी बिहार की इस ग्रवस्था में है जिसके कारण इतने पुलिस वल वहां भेजा गया है । उसके बावजुद संभावना बहत कम है कि वहां पर निब्नक्ष चुनाब होगां।

मैं फिर से सदन को ग्रापके माध्यम से गुजारिश करता हूं कि इस झगड़े में हम न पड़ें कि राज्यपाल ने क्या निर्णय लिया। टो० एन० झेपन ने क्या निर्णय लिया। हम इसकी खोज करें कि आने वाले दिनों में चुनाव निष्पक्ष करने के लिए हमें पुलिस वल भेजने की जरूरत न पड़े। हमारा पंचायत का चौकीदार खड़ा रहे और तब भी चुनाव निष्पक्ष हो सके। उसकी व्यवस्था की तरफ हम प्रग्रसर हों। श्रन्यवाद ।

श्रीमती सरला माहेश्वरी : महोदय, चुनाव ग्रायोग एक संवैधानिक संस्था है ग्रार इस संवैधानिक संस्था को संविधान के तहत जो ग्रधिकार मिले हुए हैं, उनके तहत उसको काम करने का पूरा ग्रधिकार है। चुनाव ग्रायोग का काम स्वतंत्र ग्रौर निष्पक्ष ढंग से चुनाव करवाना है। हम सभी चाहते हैं कि हमारे जनतंत्र में स्वतंत्र

ग्रीर निष्पक्ष चुनाव हों । ग्रगर ऐसा होगा तभी जनतंत्र सही बूलियाद पर खड़ा हो सकका है। माननीय ग्रहलुवालिया जी अभी यह रहे थे कि बंदून के साथे में चुनाव नहीं होने चाहिएं। बिहार का जिन्न करते हुए उन्होंने कहा कि बिहार में एसी परिस्थिति हो गयी है। मैं माननीय अहलुवालिया जी को याद दिलाना चाहूगी कि बदूंक के साथे में आप ही लोगों ने कई बार चुनाव करवाने की कोशिश की ग्रीर उसका परिणाम क्या हुआ बह आप जानते हैं। बहरहाल, में यह कहना चाइंगी और इस खदम को याद दिलाना चाहगी सुप्रीम कोर्ट के उस डिसीजन की ब्रोर, सुप्रीम कोर्ट के उस निर्णय की कोर। जो उसने दिया था । बिहार में चुनाव प्रक्रिया जब से चली है तो सबसे पहला विवाद मतदाता परिचय पत्र को लेकार हुन्रा । हमारा चुनाव ग्रायोग इस बात पर ग्रड़ा रहा कि वहां जब तक मतवाता परिचय पत्न नहीं दिये जायेंगे, जब तक वहां ५२ चुनाद नहीं कराये आयेंगे। इस बारे में राज्य सरकार को अदालत के दरवाजे खटखटाने पडे। अदालत में यह निर्णय दिया कि चुनाव मायोग का काम जनाव कराना है व कि चुनाव रोकना । उनसभाष्यक्ष महोदय, हमारे मालनीय सदस्य श्रभी इतिहास की बात कर रहे थे कि विहार का इतिहास कैसा है। बिहार का इतिहास एक समय 2 में हिन्द्रस्तान का इतिहास कहा जाता था। लेकिन आज पता नहीं क्यों ऐसा बबडंर मच गया है और हे लोग ऐसी बात कर रहे हैं जम थिहार हिन्दुस्तान का हिस्सा न हो ।

श्री एस॰ एस॰ अहलुवालिया : मैं जरा सा स्पष्ट कर दूं, मैंने यह कहा था कि बिहार एक एसा प्रदेश है जिसने पहले रिपब्लिक को जन्म दिया था । विहार खराब नहीं है, विहार बहुत ग्रच्छा है ।

श्रीमती सरला माहेश्वरी ; इस पर बहस करने की कोई बात नहीं है । उपसभाध्यक्ष महोदय, मैं जिस बात की ओर आपका ध्यान मार्कावत करना चाहती हूं बह यह है कि एक ऐसी हवा विहार के नाम पर खड़ी की जा रही है जैसे

बिहार में कोई जंगल राज हो । मैं बिहार में चार बार होकर ग्रायी हूं। वहां ५२ कोई ऐसी परिस्थिति महीं है । अगर हमारा चुनाव आयोग यह समझता है कि वहां पर स्वतंत और फिष्फ्र चुनाव करवाने की परिस्थितियां मौजूद नहीं हैं तो मुझे इस बात पर कोई एतराज नहीं है। चुनाव श्रायोग इस वात की पूरी गारंटी करे कि वहां पर स्वतंत्र ग्रौर निष्पक्ष चुनाव हों। लेकिन हमारा चुनाव आयोग, फरहाद की दरह नहर निकालने के चलते यहभूल न आए कि उसे क्या करना है। लगता है कि हमाल चुनाव आयोग चुनाव प्रणाली में सुधार करते-करते इस थात को भी भूल गया कि चुनाव करवाना उत्तका दाम है। मुझे प्रफसोस के साथ बहुन। पड़ता है कि माज हम उसी इतिहास को दोहरा रहे हैं, फरहाद की तरह जो अपने लक्ष्य को भूल गया था श्रीर यहर खोदता चला जा रहा था किः शीरी को पाना जो उसका लक्ष्य था उसको वह मूल गया था । चुनाव करवाना चुनाव आयोग का काम है। ग्रयर इस बात को हमारा चुनाव झायोग भूल जाए, या कोई भी बई। संवैधानिक संस्था, हमारी राज्य सभा को पूरा ग्रधिकार है और मैं समझती हूं कि इसके लिए राज्य समा एक उपयुक्त मंच है जहां पर इस प्रकार का विदाद होना चाहिए कि क्या किसी एक संवैधानिक संस्था को यह श्रधिकार है कि वह किसी दूसरी संवैधानिक संस्था राज्य में चुनी हुयी सरकार के साथ संकट पैदा करें आरोर सिर्फ चुी हुई सरकार के सामने ही नहीं बल्कि पूरी जन-र्धांतिक प्रक्रिया के सामने संकट पैदा करे। क्या कारण है, ऐसे कौन से हालात वहां पैदा हो गए जो वहां पर इस तरह किया जा रहा है। क्या मणीपुर में चुनाव नहीं हुए ? ग्रांध प्रदेश में चुनाव नहीं हुए ? ऐसे कौन से तथ्य जापके सामने आए हैं जिसे ग्राप कहते हैं कि वहां पर चुनाव महीं हो सकते । उपसमाध्यक्ष महोदय, ग्रगर हमारा चुनाव ग्रायोग यह समझता या कि क्यों नहीं उसने पहले ही ऐसी न्यवस्था की ? क्यों नहीं सरकार ने उसको हिदायतदी कि 31 तारीख को इस प्रकार की मियाद खतम हो आएगी तब तक बहां पर चुनाव कराने आवश्यक हैं । वहां पर जानबूझकर एक संवैधानिक संकट पैदा किया

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गया है और वहां पर राष्ट्रपति आसन लागू करने के लिए हैं। चोर दरवाजे से इस तरह को जमान कार्यवाहियां की जा रहो हैं। करा जिहार को अनस इम तमाम साजिशों को देख नहीं पा रही है? क्या यह जनतंत्र...

उपसमाध्यक्ष (ओ मोहम्मद सलीम) : प्राप संक्षेप में करें ।

🕤 श्रोमतो सरता माहेरवरी 🗧 मैं संक्षेप में ही कड़ रहो हूं।

इनेमें इतने सनाल जुड़े हुए हैं । तमाम लोगों ने इतने सवाल उठाए । तमाम लोगों ने कहा कि चनाव प्रतिया पर बात करने को जरूरत है, चुनाब सुधारों पर वाल करने की जरूरत है। मिशिचत रूप से इसकी अरूरत है। हम ता लगातार कह रहे हैं कि साथ जल-अतिनिधित्व कानुन पर बात करिए, चुनाव मुबारों पर बात करिए । झाल धर्म के भाम पर, अति के नाम पर बनाम टल्व खड़े हो गए हैं। ये तमाम तरव चुनाव प्रक्रिफा में बाधित हो जाते हैं और तन्त्रम संकट पैदा होते हैं । मैं सिर्फ यह कहना चाहती हं कि किसी भी हालत में जनतंत्र के ऊपर ग्रमर हमारा चुनाव ग्रायोग खतरे की तलवार की तरह लटक जाता है तो यह जनतंत के लिए स्वस्थ प्रक्रिया यहीं है। हम लोग इस जनतंत के स्वॉच्च सदन में बैठ हुए हैं। यह संसद जो सर्वोच्च है उन संतद को यह पूरा अख्तियार है कि वह कहीं पर भी जनतंत्र की हत्या की मूह दर्शक नहीं बन सकती है। इसलिए श्रीपसे कहता चाहंगी कि मेरे माननीय सदस्य जयपाल रेड्डी जी ने जो प्रस्ताव रखा है यह हमारा दायित्व है । क्या हम, जो यह पूरा सदन बैठा हुआ है, म्या यह पूरा सदन इस वात में मुक दर्शक बन सकता है कि कोई एक संस्था या उस संस्था को चलाने वाला कोई एक व्यक्ति क्रापने ग्राराजक ढंग से हमारे जनतंत्र पर एक सवाल खड़ा कर दे। मैं समझती हं उपसभाध्यक्ष महोदय, कि किसी भी एक व्यक्ति था किसी भी संस्थान को यह ग्रधिकार नहीं देना चाहिए । कोई भी एक व्यक्ति या संस्था जनतंत्र झाँए जनता से उपर नहीं होती है। मैं समझरी हं कि थह हमारा पूरा दाकित्व बचला है कि ग्राज इस सदन से यह प्रस्ताव जाए कि हमारा यह सदन चाहता है कि बिहार में पूर्वं निर्धारित समय के अनुसार चुनाव हो भीर बिहार में जनसंत की हत्यां की जा तमाम कोशिशें की जा रही हैं उनकोशिशा को रोका जाए । विहार में जनतंत्र सुनिश्चित हो, स्वस्य ग्रौर स्वतंत्र चुनाव हों, इसकी गारटेंग हो । लेकिन चुनाव प्रक्रिया बाधित नहीं होना चाहिए । 8-4416 1

SHRI SURINDER KUMAR SINGLA: Thank you very much, Mr. Vice-Chairman, Sir. 1 wish this debate had not taken place in this House. I consider that Parliament has absolutely no right to interfere in the functioning of the Election Commission. My colleague, Shri Jaipal Reddy has actually threatened the Election Commission and my esteemed friend, Mr. Chaturvedi, has said that even the Supreme Court has refused to interfere till the election process is over. I wish this had not happened. It is a serious matter that a debate on the Election Commission is taking place in this House. Parliament has no power to interfere in the functioning of the Election Commission. If you have any objection, then you should go to the Court. Even the Court recuses to do anything. That is why I said this debate should not have taken place in the first instance.

The entire House agrees that there should be a free and fair poll in Bihar. The people of Bihar have been trying to form a Government for the last two months, as my colleague has said. But some people are trying to dictate terms and they are in the Government. In Bihar, it is not the people who are electing the Government. What has happened is that in the first phase of polling, elections were held in 88 Assembly constituencies. These elections were actually rigged. If you look at the

ejections to the previous Assembly, if you look at the videos taken, you will find that the victory of the ruling party was a fake victory and Mr-Laloo Prasad Yadav ran his Government for five years with that fake victory. So, the point is that if you want to have a free and fair poll in Bihar, you have to bear with the Election Commission, even if it means rescheduling of the elections many times. If the Election Commission is not satisfied, it should keep on rescheduling the elections till it is satisfied. Let it take two months, three months. But let there be a free and fair poll.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: Mr. Vice-Chairman, 1 am on a point of order.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Afzal, you will have your enhance. Now please take your seat. I am not allowing you now (Interruptions)...

श्री मोहम्मद अफजल उर्फ मोम अफजल बह सरकार... (व्यवधान) लालू प्रसाद यादव की सरकार है। (व्यवधान)

شرى خرم إنشنل فرف م مانصل : ود بركار.. «م إغلت " لانويرساد يادوكى مركار ب ... «مداخلت"...

THE VICE-CHAIRMAN (SHRI MD. SALIM): I will allow you immediately after him... (*Interruptions*)...

SHRI SURINDER KUMAR SINGLA: I have a right to say what I want to say.

THE VICE-CHAIRMAN (SHRI MD. SALIM): I will allow you .....(Interruptions) .....

### Public Accounts 370 committee

शी मंग्हम्मद अफखल उर्फ मोम अफजल : इनकी तो सेंटर में सरकार था। इनको प्रेजेग्डेंशियल रूल लगा देना चाहिए था ग्रीर... (थ्यवधान) वह खत्म कर देना चाईहिए था इनकी हिम्मत क्यों नहीं हई ?

شر، تخرافضل عرف م . افضل : ان کی تو سینر<del>ا</del>

SHRI SURINDER KUMAR SINGLA: The Election Commission could conduct elections in other States on the scheduled tune. Ma-For example. harashtra. There was no trouble. In Orissa, there was no trouble. Did not conduct elections in those he States on the scheduled time? He could do it there because there were no looters. unlike in Bihar. The Election Commission is in possession of video cassettes of the first phase killing people. of polling. They are There should be repolling in the 88 Assembly constituencies that went to poll in the first phase, if you want a lair verdict from the people of Bihar. They have every right to do it. Everyone is concerned today that people are being tortured in Bihar and that normal life doesn't exist there. For the last five years, the law and order was situation so hopeless there that the people never led a normal life. There killings. District were Magis-Police trates were killed. personnel were killed.

† [] Transliteration in Arabic Seript.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: What have you given in the last forty years? You have given Bhagalpur.

SHRI SURINDER KUMAR SINGLA. What Bhagalpur are you talking to me?

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: Have you not heard about Bhagalpur?

SHRI SURINDER KUMAR SINGLA: Yes, I have heard about Bhagalpur. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Afzal, you can't Put questions like this.. (*Interruptions*)...

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: There were communal riots going on in Bihar.. ....(*Interruptions*).

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Afzal, please sit down. (*Interruptions*).... Nothing will go on record. Mr. Singla, please conclude. (*Interruptions*).

SHRI MOHAMMED AFZAL alias MEEM AFZAL: \*

THE VICE-CHAIRMAN (SHRI MD. SALIM): Nothing will go oh record.

SHRI MOHAMMED AFZAL alias MEEM AFZAL: \*

THE VICE-CHAIRMAN (SHRI MD. SALIM): You can have your exchanges outside. Nothing is going on record Mr. Afzal, please sit down.

SHRI MOHAMMED AFZAL alias MEEM AFZAL: \*

#### SHRI SURINDER KUMAR SINGLA: \*

उपसमाध्यक्ष (श्री मोहम्मव सलीम) : ग्राथ बाहर जाकर बास कर सकते हैं। This is not the manner. You address the Chair. Why are you getting into this?

\*Not recorded.

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SHRI SURINDER KUMAR SINGLA: Sorry, Sir. My point is when the elections could take place fairly and freely in other States in India, it did not take place in Bihar in the same manner. The political parties have a responsibility to support the Election Commission so as to ensure free and fair polling to check those who want to capture power not through free and fair polling but through dandas and guns. These people need to be condemned. That is why they are threatening the Election Commission, which is very unfair. It is not really serving the cause of electoral democracy in this country. If the Supreme Court can refuse to interfere in this matter at this stage. why should the Parliament allow discussion on this matter? In the interest of free and fair elections in this country, all the political parties must oppose it, if they want to survive, not through a fake victory, but through free and fair polling.

उपसमाध्यक्ष (श्री मोहम्मद सलीम) : श्री क्वब्ध लाल बर्मा ।

श्री सुरेश पचौरी (मध्य प्रदेश) : सर, कव तक कंटीन्यू करेंगे ?

श्री रजनी रंजन साहू : महोदय, अब एडजार्न कीजिए, 5.30 बज गए हैं ।

लाल शर्मा (हिमाचल থ্বা কুচ্জ प्रदेश) : उपसभाध्यक्ष महोवय, मैं संक्षेप में केवल दो-तीन बातें कहना चाहूंगा । दुर्भाग्यवंश बिहार में जो कुछ हो रहा है उसका संकेत हमें इस वात से लेना चाहिए कि ग्रगर हमने इलक्शन कमीशन के इस सूझाव को मान लिया होता कि चुनाव से पहले फोटो आइडेंटिटी कार्ड बना दिर् जाते तो शायद यह स्थिति पैदा न होती, ाकिन इस तरफ कांग्रेस ने भी व्यान तहीं देया, बाकी पार्टियों ने भी ध्यान नहीं ादेया ग्रोर नतीजा यह <u>ह</u>म्रा कि फोटो ग्राइडेंटिटी काई का विषय खटाई में चला गया ग्रौर म समझता हूं कि जिस दिन सूत्रीम कोर्ट में यह फैसला हो गया कि चुनाव बिना फोटो ग्राइडेंटिटी कार्ड के हो

# सकते हैं, उस दिन से बिहार के मुख्य मंत्री ने इसको ग्रापनी व्यक्तिगत विजय मान लिया और उन्होंने यह समझ लिया कि ग्रब चुंकि फोटो ग्राइडेंटिटी कार्ड नहीं हैं, ग्रब जो भी चाहे हम कर सकते हैं और इसमें कोई रुकावट नहीं है। यह एक बिल्कुल अपनाद है कि इतनी ज्यादा फोर्स बिहार में भेजी गई, बाकी जगह भेजने की जरूरत नहीं पड़ी, लेकिन इसके वावजूद भी जितनी शिकायतें बिहार से पोलिंग के बारे में इलैक्शन कमीशन के पास, गवर्नमेंट के पास, पार्टियों के पास हैं, उतनी शायद ही देश के किसी और हिस्से के बारे में हों। मैं अपनी वहन सरध्य माहेश्वरी से पूछना चाहंगा कि वे कहां गई थीं, उन्होंने कहा कि कोई ऐसी स्थिति नहीं है? मैं गया था इमामगं में, इमामगंज में हमारी एक महिला प्रत्याशी हैं--शकीला भारती--उसका व*हां* से अपहरण कर लिया गया था। 48 घंटे तक उनको एम.सी.सी. के लोगों ने कैंद में रखा और यह लालू सरकार जो बहुत अपनी डींगें मारती है कि ह'म बड़े वहादूर हैं, वहां कुछ नहीं कर सकी ग्रौर मुझे ग्रापने वानगंथी भाइयों से कहना है कि उसी एरिया में, वे चाहें तो पता लगा लें, पांच जीयें वामयं थी लोगों की जलाई गई। इसके बारे में रिपोर्ट ग्राई है और प्रखबारों में छनी है ग्रौर उसके बाद भी ग्रगर हम इस बात का समर्थन करने के लिए तैयार हें तो . . (व्यवधान)

# श्वी नोलोत्पल बसु (पश्चिमी बंगाल): उपसथाध्यक्ष महोदय, प्रगर मुझे ग्राप एक मिनट के लिए इंजाजत दें तो मैं कूछ कहना चाहता हं।

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Sharma, are you yielding?

SHRI KRISHAN LAL SHARMA: No, I am not yielding.

SHRI NILOTPAL BASU: Mr. Vice-Chairman, Sir, we are not responding

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to the kind of questions that are coming up, but we would like to point out that In Chatra assembly constituency, it is the CPI(M) candidate who has been killed in the election process and we know that there is a reign of terror by the Maoist Communist Centre which is in league with all the forces which want to scuttle the elections. We want to fight. It out politically ... (Interruptions) ... The Laloo Prasad Yadav Government is not responsible for that. Earlier also we had pointed out that the way to fight extremism is not by the use of gun alone, by authoritative dictum from people like Shri T. N. Seshan, but it has to be fought at the political level aslo and by addressing the socio-economic concerns of the poorer sections of the society ...

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Sharma, now you conclude .

SHRI NILOTPAL BASU: Consequently, you have to fight the BJP which portrays such forces in the polity of the country.

SHRI KRISHAN LAL SHARMA: Sir, I will only say that my allegation is that there is a connivance between the Laloo Yadav Government and the MCC. Both Mr. Laloo Yadav and the MCC want to create a reigpn of terror. They want to rig the elections and win the elections. In this atmosphere. I am not of the opinion that this is being done in connivance with any other party. Both of them are having the same objective to create a reign of terror. So, what I want to say is that nobody is. happy with the spilling-over of the elections for such a long time.

हमर्में से कोई खुश नहीं है।....(व्यवधान)....

भी एस॰ अयवास रेंडरी : अप खुम है।

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श्री इंख्ण लाक्ष शर्भाः हम लुअ नहीं हैं, आप खुण हैं। त्राप्तको अाज नो लगता है कि स्पिल ओवर होने से लालू को फायदा हो रहा है। आप बाहर से अपोज करते हैं लेकिन अन्दर से आप खुश हैं। जितना टाइम हो रहा है, मुझे यह लग रहा है...

Sir, the entire election exercise is beocming futile. It is losing its relevance.

# धौर हम यह चाहते हैं कि पह सारा इलैक्शन प्रेजीडेंट रुल के प्रन्दर होना चाहिए था । हमने इसीलिए बह बात पहले से उठाई थी।

I will just say two more sentences and I will finish my speech. The Supreme Court-this is no political the party-when postponement of elections challenged was by the Government before it, Bihar made some iemark and what was its remark? My friend, Shri Chaturvedi, referred to it and I quote: "Does the Bihar Government need any outsider to tell them what is happening in their State?" , It told the Advocate General of the State, "Go back to your State and set the house in order." Then he said that there was a report, the Intelligence Bureau's report that the situation in Bihar was improving. Then, the hon. Judge said, "Then, remove the word 'intelligence'. It may not be a report of any intelligent person that the situation in Bihar is improving." These are the remarks of the Supreme Court and not of any political party. Just imagine how the Supreme Court lias remarked.

जिस सुप्रीम कोर्ट ने इनको वर्डिक्ट दिया कि बगर ग्राईडेंटिटी कार्ड के चुनाव हो सकते हैं उसी सुप्रीम कोर्ट ने कौन से रिमार्क्स दिए हैं इस पर जरा गहराई से सोचना चाहिए। इलैक्शन कमीशन पर प्रारोप लगाना यासान है। लेकिन अब यह कह रहे हैं कि 85 फीसदी लोग हमारे साथ हैं। यह मैसेज उड़ीसा तक तो पहुंचा नहीं। उड़ीसा में तो जनता दल 85 फीसदी लोगों को आर्यनाईज नहीं कर सका और विहार का मैसेज तो वहां तक पहुंचा ही नहीं और बहां झार गए। वया सिर्फ बिहार के अन्दर ही यह मैसेज जा रहा है ? मुझे यह कहना है कि बिहार में जो कुछ हो रहा है, इलैक्शन कमीशन को भी कुछ नहीं करने दिया जा रहा है। सब कुछ करने के बाद भी यह एक्सरसाईज हम चाहते हैं कि किसी तरह से पूरी हो जाए। हम सब चाहते हैं कि इलैक्शन हो जाएं, सम्प्लीट हो, जाएं तथ। सब लोग कोग्रापरेट करें ग्रीर जो इलैंक्शन कमीझन कर रहा है उसम कोभ्रापरेट करना चाहिए। उसके रास्ते में धडचनें डालकर हम और चीजों को बिगाड रहे हैं, उसको सुधार नहीं रहे हैं। इसलिए मेरा यह कहना कि फी एड फेयर इलक्शन कराने के लिए इलैक्शन कमीशन की जो रेस पोंसिबिलिटी है उसमें हम कोग्रापरेट करें और लाल प्रसाद यादव जी ग्रपने एटीट्युड को कुछ बदलें, ताकि लोगों के भन्दर जो उन्होंने इमेज बनाई है कि बह इस तरह से कोई भी फी एंड फेयर इलैक्शन नहीं कराने वाली एक ही टेट ---बिहार, है बाकी किसी स्टेंट पर यह ग्रारोप नहीं है। तो अगर यह इमेज बदल आए तो अच्छ। होगा, जनता दल के इंटरेस्ट में होगा, लालू प्रसाद जी के इंटरेस्ट में होगा, फी एंड फेयर इनैस्मन के इटरेस्ट में होगा। इसलिए

let us co-operate for holding a free and fair election in Bihar.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri Ram Jethmalani.

SHRI RAM JETHMALANI (Maharashtra): Thank you, Sir, for giving me 2-3 minutes to share my thoughts with Shri Ahluwalia. First, of all, I must say that I do not know whether he is improving or I am degenerating but we both seem to be getting closer.

SHRI s. JAIPAL REDDY: Vice-Chairman, Sir, both the persons are same.

SHRI RAM JETHMALANI: There is no doubt whatsoever that Bihar today does present a very singular staff of affairs. It is very distressing

#### and I cannot equate the situation in Bihar with the rest of the country at all and that would be wrong. But, on the other hand, what is happening in the Chief Minister of the State Government has done it. It is the symof the geneful criminalisat-on tom of politics which has taken place all over the country. With the general decline of standards, our democracy is under a very great strain and this strain is throughout the country and what is happening in Bihar is only the symptom. There is no use drawing any political mileage out of what is happening there. On the other conduct of the Chief hand, the Election Commissioner today is under some kind of a scrutiny or attack. I must disclose to this. House that in the public interest litigation in the Supreme Court, I have acted on behalf of the party other than Shri I have supported the stand Seshan. of Mr. Seshan in the Supreme Court With this disclosure, I must say that Mr. Seshan is a Constitutional authority and unless there are extremely aggravating or very grave situations this House really should not comment upon the conduct of this functionary. Unless there are extremely aggravating and grave circumstances this House really should not comment upon the conduct of this functionary. Sir, he is living under a microscope today, first the microscope of public opinion. Then there is the constant microscope of the Supreme Court. The Supreme Court is constantly Election watching what the Chief Commissioner is doing and on the slightest pretext the matter goes to the Supreme Court. The Supreme Court either supports him or sometimes says things against him. Speaking for myself, Sir, I am myself typical of some of the things which he does. But, Sir, all independent; honest people have some crankiness about them and that crankiness is а phetidtmen on which has to be toleiated and must be over looked. If you are all the time in a state of conformity and compliance with the rest of the world, you will never be able to function independently. Sir, I can-

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not withhold my admiration for the kind of work which Mr. Seshan is But on the other doing. hand Mr. Seshan cannot go on indiscriminately postponing the elections. And if today the election has been postponed it has been postponed with the implied concurrence of the Supreme Court and once the Chief Election Commissioner who himself is an independent Constitutional authority supported by the Supreme Court in this matter, supported impliedly by the Supreme Court. I do not think it behaves us because we are not in a position to take the kind of decisions which by judicial methods. Supreme Court is in a position to do. Elections have to be held, elections which are fair and which in every respect, are free from every kind of infirmity and they will be held. But I do wish to suggest and this is a matter of great importance that the postponement of elections and the technical expiry of the period of the legislature, the tenure of legislature, cannot. be used as a pretext for enforcing President's Rule in the State. President's Rule cannot be enforced and Sir, I am very surprised that my dear distingoished friends sitting in the BJP have occasionally raised these "Please impose cries. President's Their Governments were dis-Rule. missed and I had to defend them in the Supreme Court, I raised arguments for the sustenance of those Governments and against the action of the President in dissolving those Governments. Those very arguments are today beings repudiated by my friends in the BJP. They must the inconsistency of our realise If the action of the stand. Chief Election Commissioner is in accord. ance with the Constitution then what is happening in Bihar is-in accordance with Constitution and, therefore, it cannot be said that the Government of the State is not being carried on in accordance with the provisions of the Constitution. Therefore, there is no case for imposition of President's Rule under Article 356, This the ruling party must understand and; those who want the Lajoo Prasad Government to

disappear like this, they shhould also understand that it is not a case for the President's Rule being imposed. Sir, I do suggest; hope things will take a better turn now, the elections have been completed, they will in due course be completed but let us not do anything which denigrates a very, important functionary very who is linchpin of our democracy the and our whole system of rule of law, the Election Commissioner. Chief Let us today strengthen his hands rather than weaken his hands. With these observations, Sir; I think the House will take the proper decision that it ought to.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri Md. Afzal. Please be brief.

SHRI RAM JETHMALANI: Sir, may I take just half a second only. Only this afternoon a point was raised as to who is going to sanction the expenditure. Now, Sir, so far the as expenditure is concerned with the combined effect of Articles 206 and 213 of the Constitution, the Governor by ordinance is. entitled to make a provision and it in no reason for imposing President's Rule at all because the only condition for exercising the ordinance making power of the Governor is that the Assembly should not be in session if it does not exist, it is not In session and if it is not in session, the Governor is entitled to exercise all powers which the legislature could have exercised under Article 206. Therefore please do not use this as a pretext for demolition of a constituted Government of the State.

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, Mr. Ram Jethmalani, apart from being a senior Member of the House is also a legal luminary. I would like to seek Ms opinion on one

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count. When there is a Chief Minister, can the Governor on his own without the knowledge of the Chief Minister, send a report to the Election Commission.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now, Mr. Afzal.

#### SHRI S. JAIPAL REDDY: Sir.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Jaipal Reddy, you are a senior Member. You know it. I cannot compel him to express a legal opinion.

SHRI S. JAIPAL REDDY: I am not compelling him, Mr. Vice-Chairman, Sir. I am trying to impel him.

THE VICE-CHAIRMAN (SHRI MD. SALIM): He has already spoken Yes, Mr. Afzal.

SHRI S. JAIPAL REDDY: Let him respond, Mr. Vice-Chairman, Sir; because this Is a very crucial aspect. the latest action of the Election Commission. I, unfortunately, do not share the admiration of Mr. Ram Jethmalani for the present incumbent. Mr. Ram Jethmalani has great weaknesses for many people and Mr. Seshan is among his weaknesses. But the point remains whether the Governor can an independent report with the make Chief Minister around, behind his back and without his knowledge.

SHRI GURUDAS DAS GUPTA: Sir, the legal luminary seems to have lost his judgement.

THE VICE-CHAIRMAN (SHRI MD. SALIM): No, no. Mr. Jetmalani has already spoken.

SHRI S. JAIPAL REDDY: I request him.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Afzal, would you like to say something? Please be brief. (*Interruptions*).

SHRIMATI MARGARET ALVA: Sir. ...(*Interruptions*) Up to what time are we going to sit?

THE VICE-CHAIRMAN (SHRI MD. SALIM): He is the last speaker.

SHRI S JAIPAL REDDY: Madam Mr. Ram Jethmalani is no Minister Therefore, he is not obliged to answer my query. I, as a fellow Member, sought a clarification, an explanation from him.

SHRIMATI MARGARET ALVA: Mr. Jaipal Reddy, what I said was that you are free to take his legal advice outside the House.

AN HON. MEMBER: After Paying the fees.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now, Mr. Afzal. (*Interrup-tions*) . Order, please. Mr. Afzal, please be brief.

श्री मोहम्म . अकजल उर्फ मीम अफजल (उत्तर प्रदेश) : ताइस चेयरमैन साहब, आइल ने और संविधान ने इलैक्शन कमीशन को पूरग्रमन आजादाना ग्रौर ईमानदाराना करने का ग्रस्तियाः: दिक्षा है। उनको कंस्टीट्युशनल अधोरिती है । जाहिर है हम उनके कंडक्ट पर बहस नहीं कर सकते यहां पर । लेकिन जल भी कोई सरकारी इदारा कोई कदम उठाता है तो उसके कंडक्ट पर वहस पूरे मुल्क में होती है जैसा कि राम जेठमलानी जी ने कहा कि ग्राज अवाम की नजरें इलीक्शन पर लगी हई हैं, सुप्रीम कोर्ट की नजरें लगी हुई हैं। यह अलग बात है कि हम कुछ मजबरियों के बिना पर यहां पर उनके कंडक्ट रुल डिसक्स नहीं कर सकते। लेकिन कूछ सवाल पैदा होते हैं उनके इकदामात से । मैं ग्रापके माध्यम से यह वात जानना चाहता हुं, यह सवाल रखना चाहता हूं कि जब महाराष्ट्र गुजरात, उड़ीसा, मणिपुर, बिहार वगैरह के इलैक्सा अनाउन्स हुए तो तारीखों का एसान हुआ। उसके साथ-साथ यह भी एसान हुआ कि काउंटिंग किस दिन होगी। इस बात का ख्याल रखा गया कि जब सब जगह इलैक्शन मुकम्मल हो जायेंगे तब उसरी काउंटिंग की जायेगी। इसका मकशद यह था जब वाउंटिंग हो तो किसी एक इलैक्शन के, किसी एक स्टट के रिजल्ट का ग्रसर यूसरे पर न पड़े।

भी प्रमोद महाधन (महाराष्ट्र) : स्रारीजनल शङ्गूल में तो यह भी नहीं था ।

श्री माहम्मद अफजल उर्फ मौम अफजल : लेकिन बाद में इलैक्शन को री-शैडयल **बार-बार किया ग**या । मुझे एसाल मताहै इससे यह नतीजा शायद कुछ लोगों ने निकाला कि इससे बिहार इलैक्शन को मुतासिर कर सकते हैं। मैं इस बात से बिल्कुल एग्री करता हूं जो ग्रानरेवल मैम्बर ने कहा कि बिहार की जो मौजुदा जनता दल की सरकार है अपनर उसको लोगों का समर्थन है तो कल भी रहेगा, परसों भी रहेगा । मैंने तीन हजार किलोमीटर का तकरीबन सफर किया विहार में इलैक्शन के दौरान । मैं यह बताना चाहता हं कि इस तीन हजार किलोमीटर के सफर में मैंने 44 से ज्यादा कंस्टीट्यूएंसीज कवर की । मैंने एक भी कंस्टीट्युएंसी में नहीं देखा, चाहे भारतीय जनता भार्टी की धब्लिक सोटिंग हो, कांग्रेस की पब्लिक मीटिंग हो या हमारी पब्लिक मीटिंग हो बहुडिस्टब्र्ड हुई हो । लेकिन कुछ इलाकों में यकीनन डिस्ट रबेंस हुई है इससे में इन्कार नहीं कर रहा हूं। वैसे इलाके तभाम हिन्दुस्तान में हैं जहां पर डिसटरबस होती है। कश्मीर में इतना डिस्टरबेंस है कि ग्राप इलैक्शन करा नहीं सकते चाहे ग्राप कितनी भी ताकत लगा लें, फौज लगा लें, आप नहीं करा सकते इलैक्शन। ग्रगर बिहार में कुछ इलाके ऐसे हैं तो वाकी इलाकों के लोगों को उनके डेमोकेटिक राइट से महरुम भहीं कर सकते । मैं एक बुनियादी बात प्रछना चाहता हूं। यह बाल मही है कि हम इलैक्शन कमीशन के कंडक्ट को बहस में नहीं ला सकते लेकिन जो इकदामात किये हैं उसके बारे में

कहना चाहता हूं कि दिल्ली के श्वदर जब चुनाब हुए मैं उसने पहले वोटर्स लिस्ट के प्रदर स तरीबन साढ़े चार जाख लोगों के नाम निकाले हुए थे। मैंने इस सवाल को पालियामेंट में उठाया था ग्रौर...

خرى مخدانصل عرب م · افعل : "جادى" : يمن نداس وال كويا ليمندف من العلي تعاادم ...

THE VICE-CHAIRMAN (SHRI MD SALIM): This is not relevant.

SHRI MOHAMMED AFZAL alias MEEM AFZAL: Sir, this is very im-

portant. बुनियादी तौर पर हिन्दुस्तान के शहरियों को बौट के हैंक से महब्बम किया जाग ऐसः कोई काम इलेश्यन कमीशन की तरफ से नहीं होन: चाहिए। लेकिन इलेक्शन कमीशत ने एक नोटिस भेज; ग्रौर उसके बाद वोटर खिल्ल से नाम खारिज कर दिए गए। बाद में जब कोर्ट में गए तो इलेक्शन कमीशान ने पूरी जन-भगना कराई ग्रीर उसमें चार लाख लोगों के नाम बढ़ गएं। तो मैं जानना चाहता हं कि दिल्ली में जो आज सरकार हैं उसमें चार लाख लोगों ने वोट नहीं दिया। क्या कभी इलेक्शन कार्रिशन ने इस पर कभी गौर किया? मैं सिर्फ यह कहना चाहता हुं कि कुछ एकदामात ऐसे हैं जिनके कारण शक की सुई उन तरक जाती है। आज बिहार के ग्रंदर, हमारे साही जी ग्रभी कह रहे थे कि बहुत वड़ा बलवा हुआ है। मैं आपको बताना चाहता हूं कि मैंने होम मिनिस्ट्री से एक सवाल पूछा था जब लालू प्रसाद थादव की सरकार को तीन साल हुए थे कि बिहार में एवरेज दंगे कितने होते थे ? 40-50 ऐवरेज दंगे हर साल हमा करते थे और लाज प्रसाद के शासन के तीन साल के दौर में 18

दंगे हए, यह जत्राब होम मिनिस्ट्री ने दिया था, यह जवाब लाख प्रसाद ने नहीं दिया था कि 18 दंगे हुए थे जिनमें सीतागढ़ी का बड़ा दंगा शामिल था बाकी सब म।इनर दंगे थे। पूरे मुल्क के अंदर पिछले इलेक्शन में 90 लोगों की डेय हई थी और तीन हजार से ज्यादा पोलिंग ब्ध कैप्चर हुए थे। ग्राज जो इलेक्शन हुआ हैं, मैं यह जानना चाहता हूं कि उसमें कितनी डेथ हुई हैं, मैं यह नहीं कहरहा हूं कि ये जो कम हुई यह ग्रच्छा हग्रा, बिल्कूल भी नहीं होनी चाहिए थीं, जैसे शर्माजी ने कहा। लेकिन क्या पिछले इलेक्शन के मुकाबले में यह इलेक्शन ज्यादा शांतिपूर्ण था या नहीं था, यह अ.प रिकार्ड उठाकर देख लोजिए । बार-वार रीशेड्यलिंग करके इस तरह से ग्रव.म को परेशान करना-मैंने ग्रुपनी ग्रांखों से देखा कि 20-20, 25-25 किलोमीटर लोग पैदल चल रहे हैं। बिहार में जितने ट्रक हैं, व्हैकिल हैं उन सब पर कब्जा कर लिया है। यहां तक कि प्राइवेट व्हैंकिल पर भी कब्जा कर लिया है। जब कोर्टने स्टेदिया तब इलेक्शन कमीशन ने यह काम करना बंद कर दिया वरना प्राइवेट व्हैकिल पर भी कब्जा कर रखा था। वहां पर जाने के लिए कोई साधन नहीं था। वहां पर एक रुयान से दूसरे स्थान पर नहीं जासकते थे।

THE VICE-CHAIRMAN (SHRI MD. SALIM): Don't elaborate. Make your point.

श्री मोहम्मक अफजल उर्फ मोम अफजल ग्रार हन इतेक्शन कपीशन के कंडक्ट को डिसकस नहीं कर सकते तो इस पर प्रफसोस करने के अनावा मैं कुछ नहीं कह सकता। मैं प्राखिर में एक ही बात कहंगा कि यह सदन

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please conclude, Mr. Afzal.

श्री ए०एस० अहसुवालिया : उप-सभाध्यक्ष महोदय, व्हैकिल गवर्तमेंट सीज करती है, इलेक्जन कमीणन नहीं करता है। यह पता होना चाहिए '

<sup>† []</sup> Tiansliteration in Arabic Script

श्री मोहम्मद अफ्रजरा हिउर्फ मीम अफ्रजल हु अब्द सीजन को कितनी महीवे तक करेंगे ती लोगों को कितनी सुविधा द्वीपी

मेरा के बेबात है ग्रीर मेरी यह डिमांड है कि पार्शिय मेंट की एक कोटी बनाई काय, समाम पार्टियों के बड़े लीडर बैठकर रूप मामले पर संजीदगी से बहस करें । हगारा सत्राल यह है कि सिर्फ उड़ी सा और विहार के अंदर ही रीग्रैड्यलिंग क्यों की गयी ? वाकी जाहों पर जैसे मणीपुर में क्यों नहीं किया ? वहां पर वाइलेंस हुए थे ।

THE VICE-CHAIRMAN (SHRI MD. SALEM): Please conclude.

उर्फमीम श्री मोहम्मद ग्रसफजल ग्रफजल : मैं आखिरी बात बोल रहा हं और उसके वाद खत्म कर रहा हूं। कमीशन के बारे में मल्क के इलेक्झन शंदर लोगों की एक दबरदस्त ओपीजिशन थी और आज सारे पोलिटीशियन इलेक्शन कधीशन के खिलाफ एक जुमना बोलन से भी डरते हैं। मैं यह कहना चाहता हं के इलेक्शन कमीशन ने बिहार में जो कुछ किया है उसके बाद लोगों का उसके बारे में वह राय नहीं है, जो पहले थी । अत्य इसको करुल करें यान करें। है लेलन ग्रवाम के बीच जाकर ग्राप देख ली जेये तब आपको इस बात का पता लगगा कि इससे इलेक्शन कमीशन का जा ग भा थीं वह प्रसंरग्रदाज हुई है। इस लिये मैं आपसे कहूंगा कि एक कमेटी बनाई जाव क्योंकि झागे पालिनामेंट के इंतरहल होने हैं । प्रगर आज आप एक स्टेंड में इलेकेन नहीं करा सकरी अहलू-वालिया जी ने बहुत सही प्याइंट उठांगा------आज की बात तो हम बर्दीक्त कर देंगे

मौर 25 मौर 28 में इलेक्शन हो जाएगा मौर 25 मौर दनेगी। लेकिन, सर्वहा यह है कि सगर इस परपरा की केसी. रेका गया तो माज इस पूरे मुरु के मंदर पालियागेट के हलकाने नहीं करा समये। मैं यहां, पर मिसाल दिना, जाहता सा लेकिन नहीं हूंगा। कुंद इंडिबिजुझल राज्य संसा के मेंवर को लेकर इखेब्झन कुमीशन जो व्यवहार किमा है, सलकिटव तरीक से उसते मब हमको लग रहा है....

THE VICE-CHAIRMAN (SHRI M.D. SALIM) Please conclude, Mr. Afzal THE VICE-CHAIRMAN: Please conclude.

THE VICE-CHAIRMAN (SHRI MD., SALIM): Don't expand the matter. Please conclude.

THE VICE-CHAIRMAN (SHRI M.D. SALIM): The House stand adjourned till It am tomorrow.

The House adjourned at fifty-five minutes past-five of the clock, till elewa of the clock, on Friday, the 24th March. 1995.

श्री मोहम्मद अफजल उर्फ मीम अफजल : मैं ग्रपनी बात को खत्म कर रहा हूं। मैं कहना चाहता हूं कि पालियामेंट के तमाम पाटियों के लीडरों की एक कनेटी बनाई जाय ग्रौर तमाम लीडर्स को इलेक्शन कनीशन से बात करनी चाहिए कि जो तरीका उसने ग्रखितयार किया दै स्या वह सही है मा गलत है।

طیس جرین ماحب ، انسن : "اتر بردیش" طیس جرین ماحب ، آئین نے اور سود حان نے ایکشن تحیش کو برامن آزاداند اورا یا ندارا نه محر نے کا اختیار دیا ہے ۔ ان کو کانسی توسن اقعاد قریب خاہر ہے کہ بمال کے کنڈ کرت برکنت منہ کر کر سکتے بہال ہم: میکن جب بحی کوئی سرکادی ادارہ محل قدم اعما تا ہے تو اس کے کنڈ کس بوز صف بور ے ملک میں ہوتی ہے - جیسا کہ طاح جی محلال نے کو کہ آن محلا کی نظری الیکشن 387

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برلكى مولى بي . ممريم كورف كى نظرى لكى يولى يس. يد الك بات مديم كم محم محم مجوديون كابنا يريان ير ان کے کنڈکھ رول ڈسکس ہیں کر سکتے . لیکو، کھروال بيدا بوتے مي ان کے اقدامات سے -مر آب کے مادھیم سے بدیات جاننا چاہتا ہوں -يرسوال ركسناجا بتابهول كرجب مباداش مجرات. الہیسہ۔منی بور۔بہاروغہہ کےالیکش اناقدنس بوئے تو الركوں كا اعلان ہوا - اس ك سائة سائق به مبی اعلان بواکه کاؤنشنگ کسور دل بوگی اس بات کاخیال رکھا گیا کہ صد سب حدًا نیکشن مکمل بوجائیس کے نواس کی کا منتخبک کی جائیگی اس کا مقصدر مہ تھاجی کا کو ٹنیا ۔ ہوتوکسی ایک الیکشن کے مکسی ایک اسٹنٹ کے رزادے کا اثر دوس سے بررز بٹر سے و شرى برمود مراجن: ان يختل شيد ولد مي تو ، بمي نئيس تعا. شرى يحمد إفضل عرف م . افضل : ليكن بعد جر م الیکشن کوری۔ شبڈول باربارکیاگیا · مجھے ایس · لگتا ہے اس سے یہ نیتو شار کھ لوگوں نے مکالا کہ اس سے بہارالیکشن کو متاثر کرسکتے ہی یں اس مات سے باکل انگری کرتا ہوں جد انتربل مبرف كماكد بباركى بومو يوده جنتا دل كيد مرکار یے اگراس کد لوگول کا سم تقن سبے تو كل بنجى ريد بيركى . يرمون لمبي ريد يدكى . يس في تبن بزار كلوير كالقرير باسفركيا بهادم الكضن

سے دوران دیں یہ بتانا جابتا ہوں کر اس تین بزار کوم کے سفر میں میں نے ۲۲ سے نریادہ كانسى فيونسية كوركس ب مي في أيك هي كانسى فيونسي مين نبين ديكها به جايب محاذ بيرجنتا يان كى يىلك يىتىنىك بوبكانكن كما كيلك مينك سبو با سماری بارانی کی پیلک میٹنگ ہے وہ د سٹریٹر ہونی ہو **۔ نیکن کچھ علاقوں میں ی**قسنًا در شربنس بونی بیے اس سے میں انکار نہیں کررہایوں۔ ویسے علاقے تمام ہندوستان میں میں جہاں پر ڈسٹر بنس ہوتی <u>س</u>ے کیشمیر*یں* اتنا دسط بنس بي اليش كله تنبي سكتيمه جاب آب كتنى تبنى طاقت الكالين. فدج لكالين، أب نبي كراسكت اليكش: - اكر ہباریں کچھ علاقہ اینے ہی توہ باقی علاقہ کے یو کو ان سے ڈیموکر بٹک دائٹ سے محروم نہیں کر سکتے میں ایک بنیادی بات یو تیمنا چابتاہوں۔ یہ بات صحیح سبے کہ کم الیکشن كميش كركمة طحرط كوبح يبة بمن نبل لاسكتير لیکن بواقدات کتے ہی، اس کے بازے میں ممناحا بتابوں كردتى كے اندرجب چناؤ ہوتے تھے اس سے بنیلے ود ٹرس اسٹ کے اندر سے تقریب اساٹ مصب جارلاکھ نوگوں کے نام نکالے ہوئے تھے۔ شى تحدّدافضل دوف م . افغلل حاري " بنيادي طور میر مزرؤ ننان مح شہ یوں کو ودٹ کے

<sup>†[]</sup>Transliteration in Arabic Script.

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م ج جواليش بواسم من يه جاننا جا بتامون

کہ دس میں کتنی ڈیتھ ہوئی ہی۔ میں یہ تنہیں

كدر بايون كريه جوكم بوني يداتها بوا- بالكل

نې بون چام محمد جيساك شرما جى نے كما.

لیکن کیا محطے الیکش کے معلیلے یہ الیکشن

رباده شاتی بورن تحایا نبس تعا، بدآب

دلیکارڈ اکٹراکر دیکھ سحیہ باربار دی شروننگ

کر کے اس طرح سے عوام کو بریشان کر نا۔

یں نے اپنی آنکھول سے دیکھاکہ ۲۰ ۲۰ ۴۵

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حق سے محروم کیاجلئے ایساکون کام الیکشن کمیشن ى طرف سەنبىي بوناچاسى اليكن اليكتن كميش نے ایک نوٹس بھیجا اور اس کے بعد **دوٹر ل**سٹ ے نام فارج کردیے گئے۔ بعد میں جف کور بى كر توابېشن كميش في ورى جن كَنناكران ادراس میں چارلاکھ لوگوں کے نام بڑھ گئے۔ تومي جاننا جابتا بولكد دتي مي جواج سكار بے اس میں حارلاکھ لوگوں نے دوسے نہیں دیا۔ كراكهمى اليكشن كميشور فراس بركمهمى غوركسا. میں عرف یہ کہزاچا بتا ہوں کہ کچھ اقدامات المیے یں جن کے کارن شک کی سوئی اس طرف جاتى ب- آج بار كاندر بمار مار ساق تى الیمی کہ دیسے تھے کہ بہت بڑا بلوہ ہواہے۔ یں آپ کوبتاناچا ستا ہوں کر ہم ہوم منسو کا سے أبك سوال بوجها تعاجب لابويرساد يادوك سركار کوتین سال ہیئے تھے کہ بیاد میں ابودیج دنگے كتي يو ت تع. . ... ٥٠ إدرت د فكر يرسال ہواکرتے تھے ادر لالو برساد کے شامن کے تین سال کے دور میں ٨١ دیگے ہوئے یہ جواب ہوم منسٹری نے دیا تھا ۔ بہ جواب لالو پر ساد نے نہں دیاتھا کہ ۱۸ دنگے ہوئے تھے۔ جن یں سيتامزهمى كابرا دنكاشامل تعاياتي سبب مائن د نگے تھے بورے ملک کے اندر تھیے ایکش میں ۹۰ یوگوں کی ڈیتھ ہوئی تھی اور بمن بزار سے زیادہ بولنگ بوت بیج بر

۲۵- کومطروک بیدل جل رہے، یہ بہار میں جنے فرک ہی وہ بیک ہیں ان سب پر قبق کردیا ہے۔ بہاں تک کہ پرائیویٹ دہ بیک ہر بھی قبصہ کر لیا ہے حب کورٹ نے اسٹ دیا تب الیکشن نے یہ کام کرنا بند کر دیا قدا وال پر جانے کے لیے کول سادھن نہیں تقاب پر جانے کے لیے کول سادھن نہیں تقاب دہاں پر ایک استھال سے دوس کہ نخوان

THE VICE-CHAIRMAN (SHRI M. D. SALIM): Dont elaborate. Make your point

ر افضل عن م أفضل: اگر تیم الیکشن کمیشور برگرندتر پی کو دسکس نہیں كرسكتي تواس يرافسوس كرف كيعلاده میں کچرینہیں کیہ سکتا۔ میں *آخر میں ایک می بات کمیوں گاکھ* 

†[] Transliteration in Arabic Script.

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THE VICE-CHAIRMAN (SHR] MD. SALIM): Please conclude Mr.Afzal. 02 33 55 (Y) ç ی سیسےاور میں یہ ڈیما x. -44 ۶ 10,0 إملر Ľ в ط\_ منح THE VICE-CHAIRMAN: Pleased condude. 20 <u>9</u>,l -4 THE VICECHAIRMAN (SHRI M D. SALIM): Don't expand the matter. Please conclude.

†[] Transliteration in Arabic Script.

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THE VICE-CHAIRMAN (SHRI MD SALTM): The House stands adjourned till 11 a.m. tomorrow. The House then adjourned at fifty-five minutes past five of the dock, till eleven of the clock on Friday, the 24th March, 1995.

<sup>† []</sup> Transliteration in Arabic script.